RE. NOTICES OF PRIVILEGE MO-TIONS AGAINST THE MINISTER OF FINANCE AND SHRI ARUN SHOURIE—Contd.

श्री श्रीकान्त वर्माः मेरा प्याइंट आफ आईर है। मैं आप की कार्यवाही में वाधा नहीं डालता चाहूंगा लेकिन कुछ ऐसो घटनायें हो रहो हैं कि आप का ध्यान उस और प्रकित करना चाहूंगा और ऐसा करना बहुत जहरी हो जाता है। कल हमारी राय में आप ने नियम को छोड़ा और तोड़ा। इस के बाद भी आप को राय हम ने मान ली और श्री आडवाणी का भाषण सुन लिया, जो कि मैं समझता हं कि ..

श्री उपसभापति: वह तो हमने मुन लिया।

श्री श्रीकान्त वर्माः मेरो बात तो ग्राप मुन लोजिए। उन्होंने कोई ऐसी बात नहीं कहीं थी कि जो नहों हो। सिर्फ दो एक वार्ते उन्होंने अपमानजनक कहीं थीं जो किउन को नयीं कहनो चाहिए थीं। तो उन की बात हो गयी ग्रांर में नहीं समझता कि उन के ग्रन्य सहयोगियों के पास कोई नयीं बात कहने को है। इस के अलावा इस सदन का वक्त बहुत को मती है। सरकारी काम बाकी हैइस लिये ग्राप इस बहस को यहीं समाप्त कराइये ग्रौर इसको यहीं समाप्त माना जाये यह मेरा निवेदन है। (यवधान) ...

श्री उपसभावितः कल दो घंटा तक प्यां इंट ग्राफ ग्रार्डर उठा कर ग्राप का पेट नहीं भरा। मुझे कोई ग्रापित्तं नहीं है। यह बहस फिर चल सकती है। दिन भर चलेगी।

SHRI J. K. JAIN: Please allow me to rise on a point of order. (Interruptions).

MR. DEPUTY CHAIRMAN: Now, I would like to tell Mr. Jain that once we have allowed the matter to be raised, this will be raised. You can waste the time of the House as much as you like I do not mind it.

SHRI J. K. JAIN: The Chair is responsible because you are allowing them. (Interruptions) What is happening is not according to the precedure. Sir, I protest. Whatever is going on this House under your Chairmanship is not under the procedure. And I protest and I stage a walk-out against the behaviour of the Chair. The Chair cannot do this. You are conducting the House against the procedure and I stage a walk-out because we are not to sit here and hear whatever these people are barking here.

At this stage, the hon. Member left the Chamber.

श्री श्रीकान्त वर्मा: मेरा श्रधिकार हैं ग्रीर में ग्राप से यह निवेदन कर रहा हूं ग्रीर विरोधी पक्ष के सदस्यों से भी यह निवेदन हैं, कि मेरा बहुत नम्म निवेदन हैं कि इस सदन का वक्त को मती है देश का वक्त को मती है देश का वक्त को मती है ग्रीर दूसरे की इज्जत भी कुछ होती है। मैं देख रहा हूं कि पिछले दस दिनों से . . .

श्री शिव चन्द्र सा (बिहार) : क्या बात ग्राप कर रहे हैं। (ब्यवधान)

श्री श्रीकान्त वर्णाः उपसभापित महोदय, मेरा दूसरा निवेदन यह है कि जिस तरह से श्राप ने कल सदन की कुछ कार्यवाही को एक्सपंज किया उस की मैं सराहना करता हूं लेकिन कुछ गलत परंपरायें डाली जा रही हैं। प्रधान मंत्री सिर्फ इस देश को हो प्रधान मंत्री नहीं हैं। वे य ग्यतम नेता श्रों में एक हैं। वे एक महिला हैं श्रोर उन्होंने इस देश की मर्यादा बढ़ायी हैं। उन की शान में कुछ कहना इस देश की मर्यादा के खिलाफ हैं समूचे संसार में उन की प्रतिष्ठा है। (श्रवधान) इस

लिये मैं चाहता हं कि श्राप श्री शाही को निर्देश दों कि वह सदन के सामने क्षमा मांगे क्योकि यदिवेक्षमा नहीं मांगते हैं तो सारो दुनिया भें एक अपयश फैलता है। यह सदन बाय रूम या टायलेट नही है कि जहां कोई भी भावर कुछ कह जाय। यह टायलट होता शाही जीका तो दूसरी बात थो। लेकिन यह सदन है। इसकी बातें बाहर जाती है ग्रीर प्रधान मंत्री की शान के खिलाफ जो कुछ कहा गया उस पर उन की प्रतारणा की जाये स्रीर उन्हें कहा जाये कि माइन्दा इस तरह के शब्द वे इस्तेमाल न करें। उपसभापति महोद्य, मेरो बात ग्राप सून लीजिए। मेरा ग्राप से पून. निवेदन है कि ग्राप इस बहस को स्थगित करें श्रीर श्राप श्रपना निर्णय दें कि विशेषाधिकार का जो प्रस्ताव है वह नही लिया जायगा सौर इस बहस का कोई प्रर्थ नहीं है बयों कि बह्त हो चुकी है। कल श्रापनेजो समय दिया था उस में वह समाप्त हो चुकी ।

श्रो (मौलाना) असराक्त हक (राज स्थान) : मेरो गुजारिका यह है कि कल इस सदन में प्रिविलेज मोक्षन पर लोग बोल रहे थे जितना अडवाणी साहब को बोलना था वे बोल लिये, मगर यह बीच में जो टपक पड़े शाही साहब और उन्होंने एक ऐसी बात कही कि जिस से पूरे मुहक में आग लग जायगी (व्यवधान)

MR. DEPUTY CHAIRMAN: Please do not write. He will not go on record. (Interruptins). Nothing has been recorded. So, what is the question?

SHRI (MOLANA) ASRARUL HAQ * * *

MR. DEPUTY CHAIRMAN: ग्राप को शायद पता नहीं कि कल उन्होंने जो कुछ कहा वह न मैं ने सुना और न लिखा गया। फिर आप क्यों बीच

रहे हैं। कोई चर्चा उसपर कैसेहोगी? भगर ग्राप उस को लाना चाहते हैं, उन भव्दों को रेंगडं पर लान चाहते हैं तो You are free to repeat it. Nowhere has it gone on record. Yes, Mr. Advani.

SHRI LAL K. ADVANI (Gujarat): Mr. Dputy Chairman, Sir, I am grateful to you for ensuring that this important matter is discussed in a proper atmosphere in this House. I am grateful also to the ruling party for enabling us to continue this discussion today. Otherwise, perhaps, it would have ended last evening in an hour or so, But, somehow because of various points of order raised and all that we have been given opportunity of carrying on the debate today also; though it is rather unfortunate that we will be encroaching upon the non-official business.

Sir, I will try to sum up. I will not repeat anything that I have said yesterday and confine myself to the objectives that I had placed at the outset. One single sentence, statement made by Mr. Venkataraman, the Finance Minister, in the course replies to the Calling Attention Motion is what I impugne and what I regard as having misled the House. I hold that he has done so wilfully but at this particular point of time, when I am merely making out a prima facie case, I would say that this House has been misled by his statement and it would be for the Privileges Committee or this whole House to inquire and investigate how this kind of misleading took place. Whether someone else misled Venkataraman, I do not know. so far as we are concerned, this is the statement that he made in the House, namely, that he told our House that Mrs. Gandhi did not agree to her name being associated with the Trust, Mr. Antulay proposed to set up. What she agreed to was that the Pratishthan should be established

^{***}Not recorded.

[Shri Lal K. Advani]

and not that her name should be associated with it. And when she came to know about it, she asked them to withdraw her name. The first part refers to consern. The second part refers to withdrawal of her name, when she came to know of it. contention is that on both these counts, whether she give the consent, Mr. Venkataraman has not told the truth. All the evidence that is available before the country, before us, some of which I mentioned yesterday, I do not propose to repeat it, all that evidence, and that is not evidence from me, it is from the Maharashtra Government, It is from the Government of India, Maharashtra Information Department, and also the press, because what the press reported in October 1980, if it is contradicted only in September 1981, prima facie, it would appear that what was said then was correct and it is only because of the nature of the facts that have surfaced, because of the exposure of various scandals, that today it is being contradicted. Otherwise, there is no ground to disbelieve today the Mombai Sarkar, or the Free Press Journal or the Maharashtra Times or the Lok Satta or the Indian Express, when in October 1980 they reported that Mrs. Gandhi gave her consent, when Mr. Antulay in the presence of Congress (I) Legislators thanked Mrs. Gandhi in her presence for having given her consent. And, Sir, when the Trust Deed was filed with the Commissioner—that is additional $m_{\mathbf{v}}$ point—of Charities, Maharashtra, clause 2 of which says: "The Trust hereby created shall be designed or known as Indira Gandhi Pratibha Pratishthan ..."

श्री (मौलाना) ग्रसराहिल हक: गनत है

श्री श्रीकान्त वर्माः विष्कुल गलत है।

श्रीमती सरोज खापडें (महाराष्ट्र): इसकी तारीख बता वें। श्री लालकृष्ण श्राडवाणी: भैंने तो उसी दिन वें टरामन जी को कहा था कि श्राप ट्रस्ट डींड टेबल पर रख दें तो बहुस नहीं होगी । (व्यवधान)

श्रीश्रोकान्त धर्माः ग्राप तारोख वता दें।

श्रीमती सरोज खापकें: श्राप तारीख तो बता दें। (व्यवधान)

श्री लाल कृष्ण ग्राडवाणी : मेरेपास तारोख नहीं है। (क्यवधान)

श्री नरसिंह नारायण पांडेयः (उत्तर प्रदेश)। मेरा प्लाइंट श्राफशाइर हैं।

श्री लाल कृष्ण ग्राडवाणीः कीन सा प्वाइट ग्राफ ग्राडर है इनका? (व्यवधान)

SHRI NARSINGH NARAIN PAN-DEY: Sir, you hear my point of order. (Interruptions.)

SHRI LAL K. ADVANI: There can be no point of order on this; Sir, I am not yielding.

श्री उपसमापित : डेट नहीं है तो नहीं है। (ब्यवधान)

SHRI NARSINGH NARAIN PAN-DEY: You cannot allow a document to be read unless it is ... (Interruptions.)

SHRI LAL K. ADVANI: Sir, para 2 says: "The Trust hereby created shall be designed or known as Indira Gandhi Pratibha Pratishthan hereinafter referred as Trust with its headquarters at Bombay and at such other places in Maharashtra and India as the trustees may from time to time decide for convenience."

Sir, I think that on this particular point there can be no dispute whatsoever that from October 1980 and November 1980, up to the month of June 1981—or rather August 1981—this Pratishthan continued to be known as Indira Gandhi Pratibha Pratishthan. The account that was

opened by the Pratishthan in a bank was also in the same name. cheques that were received from various quarters—I do not know what is the amount; but I am told that the amount goes into crores; it will be for the Government to tell us what is the total amount of funds raised -were made out in the name of Indira Gandhi Pratibha Pratishthan, Government of Maharashira isseud a cheque—I can give the number also if they want-on 29th October 1980, before it was even registered, by which an amount of Rs. 10 lakhs was paid to Gandhi Pratibha Pratishthan.

Sir, these are the facts known to all, on the basis of which if I come to the conclusion that Mrs. Gandhi did give her consent, the Minister did give her consent, how can I be blamed? It would be, perhaps if Mrs. Gandhi herself says that she did not give her consent: but till now the Prime Minister has said not a word about it. has not said anything, and it would be for the Chairman here to examine whether consent was given or and to examine whatever Venkataraman says. If he wants, he can call for a statement from the Prime Minister and then examine all the documents that we have provided and come to a conclusion whether consent was given or not. My submission is that consent was given; but subequently when it was found that money was being collected in a manner as would cast a reflection on the whole Government, in the month of June-I have with me a paper published from Bombay by name 'The Daily' which has quoted Mr. R. K. Dhawan's letter to Mr. Antulay, and this is dated June 23... (Interruptions.)

श्रीमती सरोज खापडें: श्रार० के० भवन का किस्सा कहां से ग्रा गया . . . (व्यवधान)

MR. DEPUTY CHAIRMAN: It is with the Chairman.

SHRI LAL K. ADVANI: Sir, as you say, it is with the Chairman I have no objection; I am merely pointing out this letter because the date is relevant, that is, June 23.

श्रीमती सरोज खत्पडें: जो यहां पर डिफेन्ड नहीं कर सकता उनका नाम क्यों लिया जा रहा है। इनको उनका नाम लेने का क्या ग्रधिकार है।...(व्यवधान)

MR. DEPUTY CHAIRMAN: Go to the next point.

श्रीमती सरोज खायडें: जो श्रयने श्रापको खिफन्ड नीं कर सकता है उनका नाम क्यों ले रहे हैं।.... (व्यवधान)

ि श्रीलालकृष्ण ग्राडवाणीः कुछ भी छिपानहीं है सब चीजें बाहर हो गई हैं...(व्यवधान)

SHRI PILOO MODY (Gujarat): These are the cover-up agents. (Interruptions).

SHRI LAL /K. ADVANI: Sir, I am glad, you have secured the letter. On June 23rd, she wants that the name be dropped. But the name, is actually dropped in the month of August, when the whole thing has come to the surface. Therefore, even on the second aspect of Mr. Venkatararaman's statement that when she came to know of it, she had her name withdrawn, my submission is, she must have known about the name of 'Indira Gandhi Pratibha Pratishthan' in the month of October itself ...

(Interruptions.)

SOME HON. MEMBERS: No. (Interruptions).

SHRI DHARMAVIR (Uttar Pradesh): It is only your presumption.

(Interruptions).

MR. DEPUTY CHAIRMAN: You have made your point.
(Interruptions.)

SHRI LAL K. ADVANI: Sir, on both these counts, I hold that Mr. Venkataraman, the Minister of Finance, has wilfully and deliberately misled the House and on the basis of the evidence that I have produced, there is a clear case for a further enquiry into the whole matter by the Committee of Privileges. If I am given consent to raise this matter formally under rule 190, I propose to move a motion referring the whole matter to the Committee of Privileges. Thank you.

श्री शिव चन्द्र साः उपतभापति जो, मेरा तिशेषाधिकार इनत का प्रस्ताव श्रो वेंकटरामन के खिनाफ है.. (ब्यवधान) उन्होंने पदन को गुनराह जिया है। उन्होंने कहा कि प्रधानमंत्रों जो ने प्रतिभा प्रतिष्ठान में प्रपत्न जाम जोड़ने को इवाजत नहीं दो। हकीनत सहहै कि उन्होंने इसकी इवाजत दो है... (ब्यवधान)

भीमती सरोज खापर्डे: भ्राप तदन में गजत बात बोल रहे हैं (व्यवधान)

SHRI PILOO MODY: Are you a trustee? (Interruptions).

श्री शिवन्त्र शाः प्रधानमंत्री जो ने अपने कर कमलों से इसका उदघाटन किया है। इसके हमारे पास दस्ता ने हैं। भैं आपके सामने कुछ फक्टम रखना चाहता हैं। 9 गत्त्र बर, 1980 को मिल अंतुल ने ट्रस्ट जान का एक्सन किया। बहुत ने अजन्यों में इसके दस्ता के हैं। 1 अक्तूबर, 1980 को प्रधान मंत्री जो बम्बई जाती हैं और अपने कर-नमसों से दस्त बत करती हैं। यह देखिये इस चित्र में अंतुल साहब बगल में खड़े हैं। उती बाद 16 अक्तूबर, 1980 को पांच दिन के उपनात महाराष्ट्रसरकार का पिन्त-

Shri Arun Shourie केशन जा लाक-राज्य है, उतके आं . खेशवा बताते हैं, बह भी आप सुरलीजिए। मैं कोट करता हूं।

"The Prime Minister, Shrimati Indira Gandhi, affixed her signature on the document giving her consent to name the Maharashtra Government Trust for promoting talents in literature and arts as Indira Gandhi Pratibha Pratishthan...(ब्रव्यान) . . . अ.स उनके सहले चुप युक्तइये,फिल्हम्परो बात सुनिये(व्यवधान) . त्वस्वर, 18, 1980 को(कानधान) अस्पर, 18 1980को ग्रीउचारिक हा में इंदिरा गांधी प्रतिभा प्रतिष्ठात कारजिस्देशा हमा। सरकारी दस्तावेज बताते अबसन लीजिये । अगस्त 30,1981 को माल्म हम्राहेमीर उसदिसंबह हुदादिया । हदाने की बात दहां स्रा आती है। मैं कहता चाहता हूं कि उदघाटन कैसे होता है, बटन दबावण, होता है, फोता काटकर होता है।

श्री उपराभापति: वह छ ड़िये। प्रिविलेज पर ग्राइये।.. (ब्यवधान) ...।

श्री शिव चन्द्र झा में यह यहना चाहता हूं कि भारत जैसे देश में (व्यवधान) . .

श्री उपसमापति से सुत रहा हूं अग्रपको बात को।

भी शिव चन्द्र हो। : . . . इंदिरा गांधी 11 ग्रन्तूवर, को गई. . . (ध्यवधान) . . .

श्रीमती सरोज खापडें : ग्राप वही रामायण पढ़ रहे हैं.. (ध्यवधान)...

श्री शिव चल झाः उत्तमापति महोदय, 11 प्रक्तूबर, को उन्होंने उद्घाटन किया ग्रीर वहां कांग्रेस कार्यक्तिशों की बैठा हुई। यह अखबानों में श्रासा है कि

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उदवाटन किया । इपिलये यह विशेषाधिकार हनतेका मामला है .. (व्यवधान) ... मैं फिर जोर के साथ कहना चाहता हूं कि इतके लिये एक इसी शन बहाल किया जाय

श्री उपसभापति : ामोशा की बात छोड़िये । ाजुले जो त्रिषय है उस पर श्राइये ।

श्री शिव चन्द्र झा: ग्रौर वह कमीशन पता लग(यं कि कसे ...

श्रो उपतमानि : समाप्त करिये।

श्री शिव चन्द्र शाः दूतरा वातः.. (व्यवधान) ...

SHRI DHARMAVIR: Sir, I want to draw your attention to the subject of the Calling Attention Motion. It is stated here:

"Shri Sawaisingh Sisodia, Minister of State in the Ministry of Finance, made a statement in response to the 'Calling Attention' mater regarding the reported irregularities in the matter of granting incometax exemptions to certain Trusts in Maharashtra and maldistribution of essential commodities like cement in that State, raised by Shri Era Sezhiyan ..."

सर, संतिय अटेन्शन में त्रिषय दूबरा है चर्ची दूबरो और लेजाई जारहो है।

श्री लाल कुष्ण ग्राडवाणी : हमकी खुशा होगो ग्रागर यह प्रगले हफ्ते भो चर्जे। खुशो होगी यहुत ग्राच्छा होगा चत्रने दोशिये।

श्री उपसभापतिः ग्रब ग्राप समाप्त कॅरिये ।

श्री शिव चन्द्र झाः में समाप्त कर **रहा हूं** ।

श्रंगर श्रंगा कम उन्होंने जोड़ने को इ.बाजत नहीं दो तामेरा कहना है कि 11 ग्रन्त्बर, 1980 में उन्होंने दस्तव्वत क्यों किये ? उस दिन उन्होंने इसकी इजाजत दो यह साफ है ग्रांर इसलिये इस प्वाइट पर सदन को गुमराह दिया गरा।

स्रव सवाल यह है कि तक्ष भी यदि नहीं मालूम था, कुछ दें वे लिये कर लोजिय , 18 नवन्दर, 1980 को इसका रिजस्ट्रेशन हुआ। ते में जानता चाहता हूं कि कब मालूम हुआ। ? क्या 30 अगस्त 1981 को मालूम हुआ। इन नौ महोनों में जो धांधलियां चलती रही, जो करोड़ों इरया इनटा किया जारहा था इंदिया गांधी प्रतिभा प्रतिष्ठाय के लिये

श्री उपतमापति: श्रव श्रापकी बात समाप्त हो गई ।

श्री शिव चन्द्र झा : उपतभापति
महोदय, एकः श्रीर बात हैं जिसके मुतलिक
मुझे कहना है। थोड़ो देन के लिये इसे
हम टेक्नोकल बात बह सक्ते हैं।
लह बात इसमे नहीं श्राती हैं वह बात
दूसरो है। लेकिन बात यह हैं कि श्री
श्रंतुलं ने यदि यह नहीं देगाया प्रधानमंत्री
को कि मैं इस गानाम इंदिन गांधो प्रतिभा
प्रिनिष्ठान रखने जा रहा हूं...

MR. DEPUTY CHATRMAN: I am calling one by one. Please be patient. Shri Dinesh Goswami.

श्री शिव चन्त्र झाः श्रीर दस्तखत कराये श्रीमती इंदिन गांधी प्रतिभा प्रतिशित के नाम पर । तो मैं कहना चाहता हूं कि वह बहुत वहा विश्वास्थात किया उस श्रीदर्भी के साथ जिन्होंने उसकी महाराष्ट्र के सिहासन पर बैठाया । गांधी के देश में नेहारू के देश में नातकता का तकाला है. . (ब्यवधान) और उसके इस्तीफा देकर साबित कर दिया कि उसने गलती की . . . (ब्यवधान) इसीलिए इन तमाम बालों की जांच के लिए श्रीप इनका प्रिविलेज के मासले में एखें, कमेटी के सुपुर्द करें (ब्यवधान) और वैंकटरामन जी ने सदन की गुमराह किया,

[श्री शिव चन्द्र झा]

इसकी मर्यादा का हनन किया, इसकी सारी गरिमा और प्रतिष्ठा को खत्म कर दिया... (ब्यवधान) इसलिए में कहता हूं कि ऐसे आदमी को अविलम्ब इस्तीफा दे देना चाहिए जसे श्रंतुले जी ने इस्तीफा दिया ... (ब्यवधान)

श्री उपसभापति : ग्राप समाप्त करें. . (व्यवधान)

श्री शिव चन्त्र झा : श्रविलम्ब इस्तीफा दें,... (व्यवधान)

श्री श्रीकान्त वर्माः मेरा प्वाइंट ग्राफ ग्रार्डर है ग्राप सुन लें... (व्यवधान)

श्री उपसभापित : भैं सुन लूंगा । भैं सुनने को तयार हं, सुनने भें मुझे कोई श्रापत्ति नहीं है, मुझे दिन भर सुनना है... (व्यवधान) श्राप बैठ जाइये, इनकी बात सुन लीजिए ।

SHRI PILOO MODY: Let there be a debate on this.

मुझे खुशी है आप बोलिए...(व्यवधान)

भी श्रीकान्त वर्माः श्रीमन, नेथरमैन महोदय ने कहा और श्रापने भी कल नायदा किया था कि यहां पर पूर्ण नहम नहीं होगी निक्क कुछ सीमित मुद्दे उठाये जायेंगे और सीमित मुद्दे काफी हद तक ग्राडनाणी जी ने उठा दिये हैं। सेकिन फिर शिव चन्द्र झा जी पूरी नहस उठा रहे हैं यह ग्रापके नायदे के खिलाफ है। कल ग्रापने नियम ताड़ा और ग्राज ग्राप नायदा तोड़ रहे हैं कम मे कल इस कुसी की एक्सरा नाये रखें और स तरह की ... (श्रावधान)

SHRI LAL K. ADVANI: On a point of order. Sir, I would like your ruling on whether a Member can repeatedly say कि आपने कल रूल लीड़ा, आपने कल रूल तोड़ा? मेरा कहन है कि This is a reflection on the Chair.

श्रं। उपसमापति : मेरे कहने का मतलब दूसरा या चेथर पर कोई रिफ्लेक्शन नहीं है । . . (व्यवद्यान) Yes, Mr. Dinesh Goswami.

SHRI LAL K. ADVANI: On the other point, in this House during this debate, neither I nor Shri Shiva Chandra Jha have raised the issue of industrial liquor or of cement or any of the other things. हान्स कहन यह है कि सीमित मुद्दा होना चाहिए। भैंने सीमित मुद्दे तक अपने को सीमित किथ कि वैंकट रमन जी ने जो कुछ कहा वह झूठ कसे हैं से उन्होंने मिसलीड जिया और किसी से कोई बात नहीं की लेकिन ये पूरी बहस कर रहे हैं... (उधवधान)

SHRI PILOO MODY: Mr. Deputy Chairman, Sir, time and again the hon. Member has said that discussion was not to be held and that we are violating that. The fact of the matter is, if he thinks that this is a discussion, I will teach him what a discussion is. There are a great many things in this matter which we can bring up-the propriety of holding party meetings at the Raj Bhavan, the propriety of the Governor attending those meetings and the propriety of having these things at official places. That is why I am saying, kindly make it quite clear but so far, according to my intelligence, nothing but pertinent points have been mentioned and I would plead with the Minister that if he does not want a full-scale debate. make his people sit down.

SHRI LAL K. ADVANI: There should be a debate on political corruption. सचम्च तो होनी चाहिए लेकिन चूंकि प्रिविलेज मोशन है इसलिए प्रिविलेज मोशन के श्रूहम लाये। तो हम सीमित तर्क लगा रहे ... (व्यवधान)

SHRI RAMAKRISHNA HEGDE: Sir, I would like to know when I would be called.

(Interruptions).

MR. DEPUTY CHAIRMAN: I will call you, Mr. Hegde. I am calling all. There are eight persons to be called.

SHRI RAMAKRISHNA HEGDE:

SHRI RAMAKRISHNA HEGDE: My notice is against Mr. Venkataraman.

MR. DEPUTY CHAIRMAN: Let them be heard together.

(Interruptions)

SHRI DINESH GOSWAMI (Assam): Sir, for once I am in disagreement with Mr. Advani because I believe—and this is my conviction—that Mr. Venkataraman cannot mislead the House and cannot tell a lie.

(Interruptions)

SHRI LAL K. ADVANI: Sir, it seems that the whole House is in agreement with his motion that without a debate it could be referred to the Privileges Committee.

(Interruptions).

MR. DEPUTY CHAIRMAN: They have agreed to this discussion.

SHRI DINESH GOSWAMI: Sir, if I am permitted in the serious debate to introduce lighter vein and introduce my private experience of life, I may say in fact I am facing a divorce in my house because of my conviction to believe the hon. Finance Minister. My wife says that prices are rising every day.

SHRI N. K. P. SALVE (Maharashtra): It is a divorce of convenience.

SHRI DINESH GOSWAMI: Sir, my wife says that prices are rising every day but I say: "No, Mr. Venkataraman has told us in the House that inflation is under control; I believe him." I know, Sir, that but for my conviction it would have been very difficult for me to believe that Mr. Venkataraman has not misled be....(Interruptions).

SHRI SITA RAM KESRI: Sir, this is being discussed. (Interruptions). Please listen. The Chair has given orders that they will confine themselves only to ... (Interruptions). . .

Shri Arun Shourie
SHRI PILOO MODY: It is a much better point. (Interruptions).

against Minister and

MR. DEPUTY CHAIRMAN: Please come to the point.

GOSWAMI: DINESH SHRI point, Sir. the making am but for my conviction it is very Advani difficult to disbelieve Mr. Minister of her own that Chief party can make a play-thing of Minister's name for so the Prime long. It is something which is very difficult for me to disbelieve yet I believe Mr. Venkataraman because I am firmly convinced that the King can do no wrong. I believe Mr. Venkataraman although in the Maharashtra Legislative Assembly the Finance Minister has said that the Trust is Pratibha named as Indira Gandhi Pratishthan. That the Finance Minister in a State can associate the name of the Prime Minister is something very difficult to believe; but still I believe Mr. Venkataraman. That the Finance Minister has given two crores of rupees to a private trust is very difficult to believe; but still I believe Venkataraman. I believe Mr. Venkataraman in spite of the fact that the Government publications have associated the name of the Prime Minister; still I believe Mr. Venkataraman. And I as I fully believe whatever he has said. Mr. Shourie

by saying that petty lies have been told in Parliament has denigrated the Parliament implying that Parliament is a place where petty lies are exchanged. This is what it has been reduced to. People are telling us, "Look here, you go to Parliament to exchange petty lies." Sir, I am sure. the Chairman, being a man of firm conviction will disbelieve Mr. Venkataraman in spite of the overwhelming evidence. But if he believes Mr. Venkataraman, then Mr. Shourie is guilty of saying that Mr. Venkataraman has told a petty lie; and if this is not a breach of privilege, God knows what a breach of privilege (Interrupions). I can from Kaul and Shakdher, page 123. SHRI SHRIKANT VERMA: I say the Opposition is making the House ...

(Interruptions)

SHRI DINESH GOSWAMI: "It is a breach of privilege and contempt of the House to make speeches or to print or publish any libels reflecting the character of any Member." It cannot be both ways. Either Mr. Venkataraman has told a lie. In that case, there must be a privilege motion against Mr. Venkataraman, Or, alternatively, by saying that Mr. Venkataraman has misled though he has not misled, Mr. Shourie has committed a breach of privilege. Or, in the alternative, it is a case where the Chairman may not be able to find out who has misted or who has told the correct thing, in which case both the cases should go to the Privilege Committee.

Before I sit, I want to clear only one point. Somebody may say, "What is your interest?", because I am not affected, my reply would be that Mr. Shourie by saying that petty lies are told in Parliament has denigrated Parliament as a whole and we are all affected. Even when a Member's privilege is breached; another Member can bring a breach of privilege motion. There are number of precedents. The cases are of Mr. F.M. Khan and two others against Mrs. Alva and of Mr. H. V. Kamath in the case of Shibban Lal Saxena. If we take the extreme case, that the Deputy Chairman's privilege is breached, will you bring a privilege motion or will the Chairman (or Speaker) bring a privilege motion? Somebody else of the House will have to bring a privilege motion. Therefore, my submission is that being firmly convinced that Mr. Venkataraman cannot tell a lie, I feel that the case against Mr. Shourie should go to the Privilege Committée. cannot be that none of them has committed a breach of privilege. In that case, I do not know how we can avoid sending one of the party to the privilege Committee.

SHRI PILOO MODY: I do not know how the Chairman is going to decide when neither of them have committed a breach of privilege.

MR. DEPUTY CHAIRMAN: You will see the ruling.

THE LEADER OF THE HOUSE (SHRI PRANAB MUKHERJEE): He will be guided by your advice.

SHRI PILOO MODY: Legal quibble in legal jargon.

SHRI P. RAMAMURTI: Mr. Deputy Chairman, Sir, I am strictly confining my remarks to the issue whether a prima facie case exists for reference of the case of the issue of privilege that I have made, that I have raised, against Mr. Arun Shourie. I am not now concerned with Mr. Venkataraman.

What are the facts? I am now confining myself only to that. I do not want to repeat what he said. The facts of the case are that Mr. Arun Shourie had made certain serious allegations against the Maharashtra Government, against Mr. Antulay, against a certain trust created by Mr. Antulay in the name of, what the Maharashtra Government publications themselves have called, the Indira Gandhi Pratibha Pratishthan. He has

made very serious allegations with regard to the collections and all that. These are not ordinary allegations but very serious allegations concerning the integrity, morality of public life and also the question of the functioning of the Government. Therefore, when these allegations were made, they were discussed in this House, and in the course of the discussion, Mr Venkataraman, the Finance Minister, stated clearly, 'n unambiguous words, that the Prime Minister, Shrimati Indira Gandhi, did not lend her name, did not give her consent to associate her name with that Pratishthan that trust. These are the facts. The day after he had categorically denied that, comes Mr. Arun Shourie

against Minister and Shri Arun Shouric

in a leading newspaper which has probably got a number of editions throughout the country and whose circulation runs to about 3 lakhs, stating that what Mr. Venkataraman had stated in the House was "a deliberate lie and deliberate misleading" of this House. He has stated that.

Now. Sir, when such a statement has been made, on the face of it, a priori, it is a question of contempt not only of Mr. Venkataraman but also of the entire House that we here are a pack of nincompoops to listen to lies and misleading statements made by the Government and not to react to them. That is how the people judge us. Naturally, I had expected that Venkataraman himself would Mr. bring a motion of privilege against Mr. Arun Shourie. Unfortunately, he has not done that. Why he did not do that is not my concern. But I can only submit, I can tell the other people that people are drawing their own inferences from that. I am not concerned with that. But the point is that after the privilege motion was moved in this House, again Mr. Arun Shourie comes with a leading article in that paper, repeating in stronger words that Mr. Venkataraman has lied and Mr. Venkataraman has done that, and in answer to the Chairman also he has again repeated the same thing.

Sir, under these circumstances, what are we to do? Are we a pack of nincompoops? Are we, the Members of this House, a pack of idiots? The House has been brought into contempt. It is not for the Chair to decide whether a contempt has been made or not He is not a Supreme Court Judge sitting here in this House to decide this question. What is this Privileges Committee for? These are serious matters on which the Privilege Committee has got to go, into the entire evidence. When the man is prepared to stick to his words, the Privileges Committee has to go into the entire evidence. It has to call Mr. Venkataraman, it has to call the Prime Minister and cross examine them and come to a proper decision and place it before the House. The entire evidence has also got to be placed before the House. Otherwise, Sir, no justice can be done in this case. Therefore, Sir, there is a prima facie case. These are the grounds on which there is a prima facie case for reference to the Privileges Committee. It is not a question where the Chair can decide that there is no such thing. There is a prima facie case and on the basis of that it must be referred to the Privileges Committee. In the course of that, if it is found that Mr. Arun Shourie is telling the truth, then the necessary consequences must also follow and the House will have to take those necessary consequences. Therefore, Sir, under these circumstances, I submit that the Chair must immediately refer it to the Privileges Committee so that we can go into the entire evidence. Thank you.

MR. DEPUTY CHAIRMAN: Mr. Hegde. Please don't repeat all the things that have been said earlier

SHRI RAMAKRISHNA HEGDE: I will not repeat.

MR. DEPUTY CHAIRMAN: That is my request.

SHRI RAMAKRISHNA HEGDE: Well, that is an unnecessary request.

Sir, I would like to confine myself to only two points. Actually there are two sets of notices of breach of privilege. One is relating to Mr. Venkataraman; the other one is relating to Mr. Arun Shourie. Sir, actually these are two sides of the same coin. Either Mr. Venkataraman has lied and by doing so, misled the House and committed breach of privilege and contempt of the House, or Mr. Arun Shourie, by writing an article in a largely circulated daily in which he $call_{\rm S}$ $M_{\rm T.}$ Venkataraman a liar, has committed breach of privilege. We have to decide One of them committed breach of privilege. If Mr. Venkataraman has not told a lie,

[Shri Ramakrishna Hegde]

he has to prove that he has not told a lie. If he has told the truth and if he is not misleading the House, then we must bring Mr. Arun Shourie to the bar of this House and we must give him the punishment that he deserves.

Sir, I feel that Mr. Venkataraman only lied-he lied; it is impression: I am giving sufficient material to prove it-but he did so deliberately. If he had no intention to lie, if he had no intention to mislead this House, he should have gathered all the necessary information by this time and come out with a statement, "I am sorry, I was misled. I did not have sufficient facts at my command at that time". And, therefore, he should have apologised to the House. He has not done so. That only means that he had intention to do what he did. Sir, what is "deliberate"? "Considering carefully; not impulsive; slow in deciding; and cautious". Sir, any Minister of the Government here, and for that matter, any Member, makes a statement, he must make the statement with due deliberation, with due cautiousness, with the knowledge that whatever statement he is going to make is true to facts. And particularly the responsibility of a Minister of the Government is much greater. He has

taken an oath when he entered into this office and he has broken that oath, the sanctity of the oath. Sir, let me show you a couple of things which will prove beyond any doubt that Mr. Venkataraman's statement that the Prime Minister did not give her consent to Mr. Antulay for naming this trust, this Pratibha Pratishthan, after her, is not true. Sir, I do not quote the 'Indian Express' because Mr. Arun Shourie is the Executive Editor of that paper and he himself might be guilty of committing a breach of privilege. Therefore, leave the Indian Express. I do not quote, as Mr. Advani said, other newspapers also. Now, what is this?

SHRI LAL K. ADVANI: Lok Rajya.

SHRI RAMAKRISHNA HEGDE: This Lok Rajya, Maharashtra Government's official organ. This is Lok Rajya. This is the official organ of the Maharashtra Government...

SHRI SULTAN SINGH (Haryana): How many times do you show it?

SHRI RAMAKRISHNA HEGDE: As long as you don't see it. Now, I will only read one sentence. "The Indira Gandhi Pratibha Pratishthan."

SHRI DINESH GOSWAMI: I am on a point of order. My learned friend is reading from a document. That document must be placed in the House. Under the rules he must produce it before the House. There are innumerable rulings that when a Member has been permitted to read from a document, another Member can insist that the document must be produced in the House and he is dutybound to produce it in the House.

SHRI PRANAB KUMAR MU-KHERJEE: We have quoted from journals often but those have not been laid on the Table of the House.

MR. DEPUTY CHAIRMAN: It is a newspaper, like any other newspaper. There is nothing for placing on record. It is not a document.

Now, Mr. Hegde, what you are saying has already been said by Mr. Advani. That has already been read out by him. Don't repeat.

SHRI RAMAKRISFINA HEGDE: The Indira Gandhi Pratibha Pratishtan at Raj Bhavan in Bombay on October 11...

MR. DEPUTY CHAIRMAN: That is only a repetition. That has been raised by Mr. Advani...

SHRI LAL K. ADVANI: We would only like the Chairman to take that into consideration while deciding the issue.

MR. DEPUTY CHAIRMAN: News-paper published by anybody...

SHRI LAL K. ADVANI: 1 have submitted a copy of it already.

DR. BHAI MAHAVIR (Madhya Pradesh): An official publication of a Government of which Mr. Antulay is the Chief Minister cannot be relied upon. Therefore, you cannot permit this.

(Interruptions)

SHRI RAMAKRISHNA HEGDE: What is the consent? Mrs. Gandhi signed under these lines: "Pratibha Pratishthan Maharashtra... brobar Sahabhagi honyas mala atishaya anand watat ahe".

MR DEPUTY CHAIRMAN: That has been referred to already. Don't repeat.

SHRI NARSINGH NARAIN PANDEY: On a point order...

MR. DEPUTY CHAIRMAN: Mr. Hegde, perhaps you know the document has been quoted. What is the use of repeating it?

SHRI NARSINGH NARAIN PANDEY: Mr. Deputy Chairman, on a point of order...

SHRI RAMAKRISHNA HEGDE:
According to dictonary 'Sahahabgi'
means Co-partner. Consequently,
saha implies association or connection, along with, union or conjunction;
it is just like sahagaman, sahabharan,
sahabhojan, sahavas and sahapan.

SHRI DHARMAVIR: Sir, does this relate to the issue of privilige against Mr. Venkataraman?

(Interruptions)

MR. DEPUTY CHAIRMAN: Please conclude now, Mr. Hegde.

SHRI NARSINGH NARAIN PAN-DEY: Sir, on a point of order. (Interruptions)

SHRI RAMAKRISHNA HEGDE: Sir, this is another publication of the Maharashtra Government. (Interruptions). You see...

SHRI NARSINGH NARAIN PANDEY: Mr. Deputy Chairman, on a point of order. (Interruptions). Sir, I wish to draw your attention to one thing. (Interruptions). Please hear me.

against Minister and

Shri Arun Shourie

SHRI RAMAKRISHNA HEGDE: Sir, here is another publication of the Maharashtra Government. (Interruptions)

श्री नरसिंह नारायण पांडेय: श्रीमन्, मरा प्यायंट आफ आर्डर है। श्रीप इधर सुनते ही नहीं हैं।...(श्यवधान)

श्री उपसमापित : बताइये प्वायट ग्राफ ग्रार्डर क्या है ? . . . (व्यथवान)

श्री नर्रासह नारायण पांडेय: आप इधर मुनते ही नहीं 1... (व्यवधान)

श्री उपसमापति : आप कहिये, गुस्सा मत कीजिए ! . . . (व्यवधःन)

SHRI NARSINGH NARAIN PAN-DEY: I am rising on a point of order and you have to hear me. (Interruptions)

MR. DEPUTY CHAIRMAN: Let not this be recorded. Let none go on record.

SOME HON MEMBERS:***

SHRI NARSINGH NARAIN PANDEY: Mr. Deputy Chairman, Sir, I wish to raise an important point of order. I have been trying to draw your attention. But you are not listening to me, I wish to draw your attention to rule 188.

MR. DEPUTY CHAIRMAN: Which rule?

SHRI NARSINGH NARAIN PAN-DEY: Sir, it is rule 188. You open the book and see that. It says:

"A member wishing to raise a question of privilege shall give notice in writing to the Secretary before the commencement of the sitting on the day..."

^{***}Not recorded.

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ĸ. SHRI LAL ADVANI: ...a photostat copy of the "Lokraj". (Interruptions)

(Shri Narsingh Narain Pandey) The rule is here and you see it. (Interruptions) Please hear me. Sir. Have the patience and hear me. am reading it out and you please hear me This is a question of privilege. You hear me and then you will agree with me. It says:

SHRI PILOO MODY: Sir. on a point of order.

"A member wishing to raise a question of privilege shall give notice in writing to the Secretary before the commencement of the sitting on the day the question is proposed to be raised. If the question proposed to be raised is based on a document, the notice shall be accompanied by the document."

SHRI NARSINGH NARAIN PAN-DEY. Sir this is not enough. He must produce the original document. (Interruptions). You must produce the original document. It must be in the original.

SHRI LAL K. ADVANI: Yes. Sir.

SHRI PILOO MODY: Sir, I want to know one thing now. The earlier ruling is that newspapers cannot be put cannot be placed here and now he says that the document has to be submitted. I want a ruling now: so you consider this a newspaper or a document? (Interruptions). I say this because, Sir,... ***

SHRI NARSINGH NARAIN PAN-DEY: Sir. 1 wish to draw your attention to the fact that the documents which Mr. Advani and the other friend, Mr. Hegde, are showing are not parts of any document.

(Interruptions)

SHRI RAMAKRISHNA HEGDE. I am prepared to produce it. (Interruptions)

SHRI RAMAKRISHNA HEGDE: Sir. here is the document, "Maharashtra Marches Ahead" (Interruptions)

SHRI NARSINGH NARAIN PAN-DEY: You cannot place it here. (Interruptions)

SHRI NARSINGH NARAIN PAN-DEY: Sir, it has to be in original, (Interruptions)

Mr. Deputy Chairman, Sir, the rule says that if the question proposed to be raised is based on a document, the notice shall be accompanied by the document.

MR. DEPUTY CHAIRMAN. Nothing mentioned by both the sides should go on record. Yes, Mr. Hegde, you conclude now.

(Interruptions)

SHRI RAMAKRISHNA HEGDE: Sir, here is another publication of the Maharashtra Government. (Interruptions). This is another official document called "March of Maharashtra. Its name ought to have been "March Maharashtra from Scandal to Scandal. (Interruptions). It is also an official publication, an official document. It says: "...to give recognition to and encourage talents in the fields of art and literature, the Government of Maharashtra has see up the Indira Gandhi Fratibha Pratishthan" (Interruptions).

SHRI LAL K. ADVANI: Mr. Deputy Chairman, Sir, on this point of order I would like to say something. The rule says:

"If the question proposed to be

raised is based on a document the

notice shall be accompanied by the

I would submit that I have already enclosed it alongwith my notice, enclosed alongwith my notice...

dócument."

MR DEPUTY CHAIRMAN That is all right.

^{***}Not recorded.

1.00 P.M.

SHRI J. K. JAIN: I want to know how much time will be taken like this. He has already taken 15 minutes. (Interruptions Do not allow him more time. (Interruptions) He already taken 15 minutes. I will request you not to allow him more...

(Interruptions)

SHRI PILOO MODY: It was cheap publicity. You walked out and you have already returned ... (Interruptions)

MR. DEPUTY CHAIRMAN: 1 think you should conclude now.

(Interruptions)

SHRI LAL K. ADVANI: After lunch. It is time for lunch.

MR DEPUTY CHAIRMAN. Please conclude within two minutes.

PAMAKR SHNA HEGDE: SHRI I will take a few minutes.

MR. DEPUTY CHAIRMAN: You have already taken 15 minutes. terruptions) Please conclude.

SHRI RAMAKRISHNA HEGDE: This is a photo-copy of the letter written by Mr. Sudarshan Arya, Hon. Secretary of Indira Gandhi Pratibha Pratishthan. This is addressed to the Secretary, Deccan Sugar Factories' Association, Stadium House, Block No. 2, V. N. Road, Bombay. In this again, it is Secretary Indira Gandhi Pratibha Pratishthan.

(Interruptions)

श्रो धर्भवीर : इन्दिशर्जा का बार-बार नाम ले:जिए प्राप्त त : जाप्रोगे । इंदिरा गांधी का बार-बार ताम लेने से आद तर जाम्रोगे। . . . (व्यवधान)

MR. DEPUTY CHAIRMAN: Do not reply to them.

SHRI RAMAKRISHNA HEGDE. Is the word 'Indira Gandhi' unparliamentary?

SHRI PILOO MODY: Declare 'Indira Gandhi' as unparliamentary. (Interruptions)

श्रो सत पाल जिलत (पंजाब) : कम से यम इन्दिरा गांधी का नाम तो लिया । श्रव को काफिर भी बूरान पढ़ने लगे हैं। (ब्यवधान)

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI RAMAKRISHNA HEGDE: These are the questions I ask, Mr. Deputy Chairman, through you, of Mr. Venkataraman himself. Can he deny that Mrs Gandhi was present in Bom. bay on the 11th October? Can he deny the fact that she was present on that day at the Raj Bhavan at a function where her party legislators had assembled and Mr. Antulay thanked her for giving her consent? Can he deny, again, that the trust was described as a Government trust even in the... Interruptions) Can he deny the fact that an amount of Rs. 10 lakhs was contributed by the Government to the trust even before it was registered. actually three weeks before it was registered. Sir, may I ask one more question? My friends on the other side made their protest that Mrs. Gandhi had not given her consent ... (Interruptions) Let me accept it for argument's sake for a moment. Sir, our Prime Minister knows what happens in every place in this country. Even if there is a gossip, she has got the means to know.

(Interruptions) ***

श्री (मीलाना) ग्रसरारूल हकः इतको वितना टाइस दिया है। ... (व्यवधान)

MR. DEPUTY CHAIRMAN: The last question will not go on record.

श्री जे के जैन: इसको रिकार्ड से निकलवादा जाए। यह प्रथने गिरेकान में हाथ डाल कर देखें कि जितना करोड़ों रुपया इन्होंने खाया है । . . . (व्यवधान)

SHRI RAMAKRISHNA HEGDE: Lastly, Sir.

^{***}Not recorded.

MR. DEPUTY CHAIRMAN: The last question will not go on record.

SHRI RAMAKRISHNA HEGDE: I am quoting ...

MR. DEPUTY CHAIRMAN: No, no, please. Conclude now.

SHRI RAMAKRISHNA HEGDE: It is very relevant.

MR. DEPUTY CHAIRMAN: It will not help you. Mr. Hegde, I think, you are referring to something else because the limited point is ...

SHRI RAMAKRISHNA HEGDE: Not at all.

MR. DEPUTY CHAIRMAN: That is not relevant here. It will not go on record.

SHRI RAMAKRISHNA HEGDE:***

MR. DEPUTY CHAIRMAN: Shri Nageshwar Prasad Shahi. (Interruptions) Nothing will go on record.

SHRI J. K. JAIN:***
SHRI PILOO MODY:***

श्री शरोफुद्दीन शारिक (जम्मू तथा काश्मीर): जनाव डिण्टी चेयरमैन साहब, ग्रमी मेरे भाई जैन साहब बहुन तैश में श्राकर एसे लफ्ज बोल ग्रमे जिनके मायने से वे खुद वाकिफ नहीं हैं। इस तरह से चीखने-चिल्लाने से, मेरे ख्याल से, उन्होंने श्रापनी पार्टी के बकार को ही नहीं बल्कि इस हाउस के वकार को भी जक पहंचाया है।

SHRI J. K. JAIN:*** ग्रांपके मुंह से
ऐसी बात शोभा नहीं देती... (व्यवधान)
... काश्मीर में धांधलियां...
(व्यवधान) माननीय सदस्य स
तरह से... (व्यवधान)... पर्दा नहीं डाल
सकते काश्मर सरकार ने भारत सरकार के
जो ग्राधिकारी वहां गये थे उन श्रधिकारियों
को पिटवाया ग्रीर यहां पर काश्मीर के सदस्य
यह बात कहते हैं... (व्यवधान)...

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): Sir, please restore order.

MR. DEPUTY CHAIRMAN: What can I do? Please control the Members.

SHRI PRANAB KUMAR MUKHER-JEE: You should also keep in mind that while making their observations, the Members cannot make wrong speeches.

MR. DEPUTY CHAIRMAN: What can I do? If Members interrupt, then it goes on. (Interruptions)

में क्या करूं कोई भी सुनने के लिये तैयार नहीं है।

SHRI GURUDEV GUPTA (Madhya Pradesh): This is what is happening in the House.

MR. DEPUTY CHAIRMAN: Mr. Jain, Mr. Mittal, please allow the discussion to continue.

श्री जे० के० जेन: जिस समय न गेश्वर प्रसाद शाही जी ने कहा...(व्यवधान)...

SHRI PATTIAM RAJAN (Kerala): You please tell us what he said yesterday.

श्री जे ॰ के ॰ जैन : अाज आप हमें कहते हैं, पर जब कल नागेश्यर प्रसाद शाही जी ने कहा उस वक्त आपने कुछ नहीं कहा।

SHRI PILOO MCDY: Mr. Leader, please move a motion to expel him, Mr. Jain.

श्री उपसमापति : जैन जी को पता नहीं है कि ... (व्यवधान)

श्री जे ० के ० जैन: जिस वक्त शाही जी ने भद्देशब्द कहे उस वक्त ग्रापने हाउस एडजर्न कर दिया। ... (व्यवधान)

SHRI PILOO MODY: Why don't you get rid of him?

^{***}Not recorded.

AN HON. MEMBER: Is this additional evidence? ... (Interruptions)

श्री उपतमापतिः जरा सुनिये . . . • (व्वयधान)...

श्री जैन मेरे ऊनर ग्रारोप लगा रहे हैं, इन्हें पता नहीं है इस बात का । अगर इन्हें प्रिय है श ही जी के शब्द ती व दोहरा सकते हैं, लिख लिक्क जन्येगा । वे शब्द कहीं रिकार्ड नहीं हए हैं पर वे बार बार इसकी दोहरा रहे हैं। मुझे भय है वे स्वयं इतको रिकार्ड में लाना चाहते हैं, इतना मैं रोक नहीं सकता। क्यों ग्रन्प गलत अन्रोध लगाते हैं मेरे ऊपर? मैंने उस समय सदन स्थगित कर दिया जब दो षंटे तक यहां पर बहुल करने की इजाजत नहीं दी गई। ग्रब वही स्थिति ग्रत्य चाहते हैं तो मुझे कोई श्रपति नहीं है। लेकिन में कहना चाहता इं कि जित बातों की अनुमति दी गई है वे बन्ते सुनी जायेंगी। फ्राप देर करवा लें, मझे कोई एनर ज नहीं। लेकिन ऋष ऋरोप मा लगाइये। वह रिकार्ड मे नहीं हैं। क्रुपा करके **अ**न्य अपनी याददाश्त ताजा कर ली*जिये* ।

श्री नागेश्वर प्रताद शाही (उत्तर प्रदेश): उपतमापति महोदय, चूंकि चेयरमैन साहब के केवल एडिशनल एवीडन्त का जिक्र करने की इजाजत दी है, इसलिये मैं केवल एडिशनल एवोडेंस एडिशनल ऋग्मेंट पेश करूंगा। किसी भी तथ्य के बारे में अगर किसी की कही हुई बात हो, किसी को लिखी हुई बात हो तो सबसे ज्यादा विश्वतनीय शहादत उसी व्यक्ति की हो सकतो है। इसलिये इस मायने में कि प्रधानमंत्री जी ने इस इंदिश गांधी प्रतिमा प्रतिष्ठान का उदघाटन किया या नहीं किया ग्रीर ग्राना नाम उन प्रति ठात के साथ जोड़ने के लिये। प्रथमी स्वीकृति प्रदान की या नहीं की, उपत्नापति जो इतका सबूत प्रधानमंत्री जो ना हो स्टेटमेंट हो समरा है । श्रीमन्, एक हुक्ते से संसद के दोनों सदन इस विषय पर हिल रहे हैं और पूरे देश में जनभत उद्गेलित है ग्रीर श्रान्दोलित है। लेकिन श्रीमन् ... (अवधान) . . प्रधानमंत्री जी की स्रोर से, उनके कार्यालय की घोर से ग्राज तक इस बात की डिनाइल नहीं ग्राई कि उन्होंने ग्रंपनी स्वीकृति नहीं प्रदान की या उन्होंने इसका उद्घाटन नहीं किया या उन्होंने, जो शब्द इस पर लिखे हुए हैं कि भैं इसके साथ सहभागी बन रहीं हूं। उसका भी डिनायल नहीं ग्राया कि मैंने ये शब्द नहीं लिखे ग्रीर ये दस्तखत नहीं किये। इसलिए श्रीमन्, यहां पर बड़े-बड़े योग्य बेरिस्टर हैं, ग्राप भी जाने माने एडवोकेट हैं, इस तथ्य के ऊपर ... (व्यवधान)

SHRI PILOO MODY: Miss Saroj, you must also have been present there.

SHRIMATI SAROJ KHAPARDE: I am not saying anything, Mr. Mody.

SHRI PILOO MODY: You are welcome.

श्री नागेश्वर प्रसाद शाही: सर्वत बड़ा सबूत प्रधान मंत्रों जो का हो सकता है, उन्होंने श्राज तक इससे इन्कार गही किया Therefore, the question is of deliberate misleading.

मिसलीड हो सकता है, लेकिन वह डेलीवरेट न हो । यहां मिसलोडिंग डेनोवरेट हो सकतो है। डेलोबरेट के लिए सर्टेन प्रोजम्यशन्स होते हैं कि सर्टे। फ़ौबटस के ऊरर प्रिज्यम किया जाता है कि वह डेलोबरेट है कि नहीं है। तो श्री वें हट रमन जो जिस प्रधान मंत्री जो की कैबिनेट के सदस्य हैं उनकी भ्रोर से इस तथा पर कोई डिनायल नहीं श्रा रहा है। यह इस बात सब्त है कि उन्होंने जानबृह्य हर डेलीबरेटली मिसलोड किया है हाउस को । उनकी त्रश्यकी जान हारी थी... (व्यवधान) ... कि प्रधान मंत्रो जो ने अपना कन्सेंट दिया उसके बावजूद यहां पर उन्होंने ग्रसस्य बंबान दिया ।

श्रीमन्, कल हमारे साथियों ने

चैलें जे किया कि यह मराठी का जो है उनमें मराठो जिला हुआ है व प्रधान मंत्रो जी मराठो नहीं जानती हैं। स्रोमन, यह सहो है कि वे मराठो नहीं जानती हैं। श्रोमन, यह सहो है कि वे मराठो नहीं जानती हैं, अंग्रेजी जानती हैं लेकिन जो अंग्रेजी में उन्होंने लिखा है वह आपको कस्टडी में है, अपको सरकार की कस्टडी में है, उसको आप क्यों नहीं रखते यहां पर । आप उसको छिपा रहे हैं, आप उन डाकूमेंट को छिपा रहे हैं ... (अवधान)

SHRI PRANAB KUMAR MUKHER-JEE: For your information, everything has been given to the Speaker, and if you want, everything will be given to the Chairman. Both English and Marathi versions, in original, have been placed before the Speaker.

SHRI NAGESHWAR PRASAD SHAHI: That is what I am submitting, Sir.

(Interruptions)

श्री जे० के० जैन : श्रोमनं... (ध्यवधान)

MR. DEPUTY CHAIRMAN; That is all right; papers are with the Chairman.

श्रो नागेश्वर प्रसाद शाही: इसलिए मैं कहता हूं कि उन श्रोरिजिनल को क्यों नहीं रखा जाता है।

MR. DEPUTY CHAIRMAN: It is all with the Chairman; you can see.

भी नागेश्वर प्रसाद शाही: इसलिए श्रीमन्, यह धात सही है कि उन्होंने साईत किया ग्रीर उन्होंने सहभागी होना स्वोतार किया।

मब श्रोमन्, दूसरो चीज है जी भीर जोर से कही जा रही है। that no Government document of Maharashtra Government should be relied upon or should be believed. यह कौने सा यहां प्रश्न--शंकर जो तो चले गये---यह कौन सा नया कानून बनेगा जिस कानून के श्रंदर गवर्नमेंट डाकूमेंट्स जो हैं, जो गवनमेंट स्वयं छापतो है श्रौर डिस्ट्रोब्यूट करतो है उतको कह रहे हैं कि उतपर व्यवस्था न करें। श्रीर वह डाकूमेंट मेरे साथियों ने पेश किया है। भैं उनको बोहराना नहीं चाहता हूं। श्रोमन्, इतनो बार यहां पर रिपोर्ट किया गया, रिक्वेस्ट की गया कि सम्बाई श्रगर श्रापको छिगानो नहीं है तो दूस्ट डोड को रख दोजिए टेबुल पर.. (इस्ट्यान)

श्री उपसमापति: छोड़िए उसको ।

श्री नागेश्वर प्रसाद शाही । मगर वह ट्रस्ट डोड जो है ग्राज तक यहां नहीं रखा गया ... (व्यवधान)

श्री करपनाथ राग (उत्तर प्रदेश) : अप्ररे, क्या है गह सब । यहो िलेकेंट है ?

श्री नागेश्वर प्रसाद शाही : अगर लीग राष्ट्रम को ...

श्री उपसभापति : बहती प्राप्तने कह दिया ।

श्री नागेश्वर प्रसाद शाही : दो बातें और, कि महाराष्ट्र गवर्नमेंट ने इंदिरा गांधो प्रतिभा प्रतिष्ठान के नाम से चैक दिया और आप चाहते हैं कि उसकी डिमबिलीज किया जाए ।

SHRI DHARMAVIE: Sir, what is the new additional point he is raising?

श्री नागेश्वर प्रताद शाही : उसके अनावा दर्जनों कोआपरेटिव फैक्टरीज ने, जो लेमी-सबर्नमेंट इंस्टिच्यूशंस हैं, आप उनको प्राइवेट नहीं वह सकते हैं, उन्होने इसी नाम पर चैंब दिये और वे चैंक जाकर उसो अन्मुडंट में कलैंक्ट हुए ।

Shri Arun Shourie

श्री धर्मवीर: ग्ररे, यह सब मालूम है। (व्यवधान)

श्री नागेश्वर प्रसाद शाही: बैंक में भीजो स्रकाउंट खुला...(स्यवधान)

भी उपसभापति : वह तो हो गया.. (ध्यवधान) लम्बा कर देंगे...(ध्यवधान)

श्री नागेश्वर प्रसाद शाही: देखिए, श्रीमन, मैं अधिक टाइम नहीं लूंगा . . . (व्यवधान)

श्रीमती सरोज खापर्डे: श्री श्रग्विन्द गणेश कुल मणीं ने उस दिन सारा इतिहास सुना दिया...(व्यवधान)

SHRI J. K. JAIN: Sir, on a point of order

श्री धर्मवीर: लाखों, करोड़ों रूपया देश की जनता का चंदे के नाम पर खा गये..(स्थवधान)

श्री जे० के० जैन: प्रश्न यह है
कि जब इन्दिरा गांधी ने यह लिख कर
दिया है कि मैं इस प्रतिभा प्रतिष्ठान
से संबंधित नहीं हूं...(श्रयधान) मेरी
बात सुन लोजिए। ग्राप जो चर्चा कर
रहे हैं कि श्रंतुले जी ने क्या किया, वह
एक श्रलग चाज है। देखिये यहां पर
श्रोमतो गांधी ने ग्रपनो तरफ से चिट्ठियां
लिख-लिख कर भेजीं कि मैं प्रतिभा
प्रतिष्ठान से संबंधित नहीं हूं, फिर
शाहो जो का यह बातें करना बेकार
है।

श्री लाल कृष्ण ग्राडवाणी: हमको पता नहीं था कि चिटि्ठयां लिख कर के भेजो हैं।

श्री जे० के० जैन: तुमको क्या बताया जाए, बेकार के लोगों को... (ब्यवधान)

श्री उपसभावति : जैन जी... (व्यवधान) माननोय सदस्य जैन जी, मैं म्रापसे प्रार्थना करूंगा कि समाप्त की जिए; नहीं तो फिर टाइम बढ़ता जाएगा ... (व्यवधान)

भी पीलू मोर्सी: प्रार्थना करने के लायक ही हैं...(ब्यवचान)

श्री नागेश्वर प्रसाद शाही : इस दूस्ट के अकाइंट में गवर्नमेंट के चैंक गये । बैंक में जब अकाइंट खोला गया, अकाइंट खोलते समय, अकाइंट को आपरेट करने के लिए जो फार्म भरा गया, उस फार्म में लिखा कि इस अकाइंट का नाम होगा "इन्दिरा गांधी प्रतिभा प्रतिष्ठान दूस्ट अकाइंट " ।

श्री उपसभापति : ठोक है, ठोक है।

श्री धर्मवीर: ग्राप वहां मौजूद थे उस समय ? . . . (स्यवधान)

श्री पीलू मोदी : श्राप मौजूद थे क्या ? ग्राप जानते हैं कि ऐसा नहीं हुग्रा है।

श्री नागेश्वर प्रसाद शाही: यह सारे चैंक उस अकाउंट में क्लैक्ट हुए हैं। इसलिए न में मौजूद था और न आप मौजूद थे। मैं तो सटेंन फंक्ट्स कहता हूं जिनके ऊपर यह प्रिज्यूम होगा। वह फंक्ट्स यह हैं कि बैंक में जब अकाउंट खुला, जो फार्म भर कर दिया गया, उस पर लिखा गया कि "इन्दिरा गांधो प्रतिभा प्रतिष्ठान ट्रस्ट".... (व्यवधान)

ग्राखिरी प्वाइंट, कि क्या हमारे दोस्त यह चाहते हैं कि यह विश्वास किया जाए कि ग्रंचुले जो जैसे जो प्रधान मन्त्रो का विश्वासपात व्यक्ति हैं... (व्यवधान)

श्री जे० के० जेन: ग्ररे, विश्वासपात तो तुम भो थे। दल बदल कर वहां बैंड गये। विश्वासपात थे, इसीलिए इन्दिरा गांधी ने तुम्हें टिकट दिया और

[श्री जे॰ के॰ जैन]

इसके बाद ग्राप जनता पार्टी में जादर तलुवे चाटने लगे...(व्यवधान)

श्रीमती सरोज खापडें: कैसी बात कर रहे हैं...(ब्यवधान)

श्री नागहवर प्रसाद शाही: मैं स्रांखिरो बात कह रहा हूं... (व्यवधान) कहने तो वें कि क्यां यह लोग चाहते हैं कि हम विश्वास करें कि स्रंतुसे जी जैसे विश्वमनोय व्यक्ति जो एक इतने बड़े राज्य का मुख्य मंत्री है... (व्यवधान) मैं जानता हूं कि स्रापकी रिटायरमैंट हैं, इसलिए स्राप चापलूसी कर रहे हैं... (व्यवधान) शांति से बैठिये... (व्यवधान)

श्री उपसभापति : इनको मत कहिए, इधर कहिए ... (व्यवधान)

श्री नागेश्वर प्रसाद शाही: यह सारे लोग जो हरना दार रहे हैं, यह 1982 में रिटायर होने वाले हैं... (व्यवधान) सुन लोजिए.. (व्यवधान) श्रोमन्, में कह रहा हूं..(व्यवधान)

श्री महेन्द्र गोहन मिश्र (बिहार) : चरण बिह जो ने ग्रापको क्यों नहीं लिया ?

SHRI PILOO MODY: I recommend they all be given tickets again.

श्री नागरेवर प्रसाद शाही: इसलिये मैं कह रहा हूं कि किसी भी टच श्राफ इमैजिनेशन से...(ब्यवधान)

श्री जे० के० जंन: शाही जी ने जो बात कही कि रिटायरमैंट वाले हैं, इतको रिटायरमैंट 1982 में होने वाली है। चरण सिंह के तलुवे नहीं चाटेंगे, तो इनको टिकट कहां से मिलेगा।

श्री नागेश्वर प्रताद शाही : श्रीमन्, इसलिए मैं कह रह हूं कि किसी भी तरह से गह विश्वास करना कि महार ष्ट्र सरकार ग्रौर ग्रंतुले जी ने सारा जालबट्ग कर दिया—हम तो नहीं कहते
उन्होंने जाल-बट्टा किया, मगर ग्राप
हमको यह क रहे हैं, विवध कर रहे
हैं कि साहब, ग्रंतुले जी ने सारा जालबट्टा कर दिगं—ग्रौर जाल-बट्टा
करके इतना विशाल धन इक्ट्ठा किया,
ग्रपने लाभ के लिए । इसलिए, श्रीमन,
ग्राखिरी बात यह है कि हम ने ग्रपनी
ग्रोर से ग्रानी कोई बात नहीं कही. ***

MR. DEPUTY CHAIRMAN: I don't allow this. This will not go on record.

श्री जे० के० जैन: इस वक्त क्यों भ्राप खामोश हैं शारिक जी? स्रब क्यों नहीं कहते।

श्री शरीफुद्दीन शरीक : जो कोई भी किसो शिंखनयत का नाम बदनीयती से, बदनामी करने के लिए लेंगे, हम उसकी मजम्मत करेंगे । हम किसी के एजेण्ट नहीं हैं । हम शराफत ग्रीर इन्सानियत ग्रीर सियासी ग्रदब के हिमायती हैं ।

श्री जे० के० जैन : कल श्राप सदन में नहीं थे। कल श्रगर सदन में होते तो सुनते। ***

श्री उपतभापति श्राप बैठिए जैन साहब । कुछ लिखा नहीं गया । श्री सत्यपाल मलिक ।

श्री सत्यपाल मिलक (उत्तर प्रदेश) : उपसभापति महोदय, मैं बहुत कम वक्त लूंगा क्योंकि जो कायदे की बातें थीं करोब करोब सारो बातें कह दी गई हैं। मैं समझता हूं जो कहना जरूरी था वह कह चुके हैं।

^{***}Not recorded.

against Minister and Shri Arun Shourie

मेरा निवेदन मान्यवर, यह है कि श्रामको अभी इस मामले में कोई रूलिंग नहीं देनी चाहिए । यह मामला इतना लम्बा मामला हो गया है कि बहुत से कागजात श्राप को मंगाने पडेंगे जिसमें कंसन्ड कागजात, कन्सेन्ट डाक्यमेंट, बक ड्राफ्ट, ट्रस्ट की मेम्बरशिय ग्रादि हैं। इस मामले में श्रापको इन्दिरा जी से बातों करनी होंगी। उन का भी बयान होना चाहिए । इसलिए इस प्रिवलेज का जो नोटिस मैंने दिया है इसमें चेयरमैन साहब कोई रूलिंग देने के पहले सारे ्कन्सन्डं डाक्युमेंट, सारे कन्सर्न्ड लोगों सभी को ब्लालों, सब से बात कर लें, उस के बाद रूलिंग दें। एक तो मेरा यह निवेदन है।

दूसरे, मुझे कहना है कि इस में किसी न किसी ने असत्य जरूर बोला है। या तो ग्ररुण शोरी साहब ने ग्रसत्य बोला है या वेंकटरमन साहब ने श्रसत्य बोला है। मेरो मान्यता है कि वेंकट-रमन साहब ने ग्रसत्य बोला । लेकिन मैं दो बातें कहना चाहंगा, मान्यवर । एक तो यह कि श्रीमती इन्दिरा गांधी का उस इन्दिरा गांधी प्रतिभा प्रतिष्ठान नाम के ट्रूट से ताल्लुक होना या उसके उद्घाटन का मामला--उस को मैं फिलहाल छोड़े देता हूं। मैं दूसरा मुद्दा • जो उठायः नहीं गया है, उठाना चाहता हुं। उस के मामले में वेंकटरामन जी ने असत्य बोला । दूसरा मुद्दा मान्यवर, जो बहुत इम्पोर्टें ट था उस में वेंकटरामन जी ने संसद को, सदन को मिसलीड किया ; जानकारी नहीं दे कर, या सुपरफ्लुश्रस जानकारी देकर । सारा मामला यह था कि उस दिन सदन जानना चाहता था कि यह ट्रस्ट क्या है ? क्या सरकारी दुस्ट था, यह हम लोग जानना चाहते थे। हम लोगों ने जानना चाहा था कि क्या श्री ग्रंत्ले मख्य मंत्री होने के कारण उस

के चेयरमन थे, या निजी केपेसिटी में उसके चेयरमैन थे। मान्यवर, मेम्बर लोग यह जानना चाहते थे कि नेचर अ.फ ट्स्ट क्या था, ट्रस्टीज की पावर्स क्या थीं, ट्स्ट के सदस्य कौन थे ग्रौर जो ट्स्टीज थे उनकी आपस में रिश्तेदारियां या रिक्ते क्या थे । अगर आप हाउस प्रोसीडिंग्ज को देखेंगे तो स्राप पाएंगे कि वेंकटरामन जी ने उन सारे मासलों को इबेड करके इस दिन को जन-बझ कर गुमराह किया, बयोंकि श्रीमती शालिनीताई पाटिल कहती है, मझ को यह विश्वास है यह सरकारी रस्ट है, जितने चैक आए ह उसमें ज्यादातर सरकारी हैं। जो सरकार क चौक है वह किसी प्राइवेट ट्रट को ज नहीं सकता था । वह भी इस विस्वास से दे: कि यह सरकार का है। जितने कोग्रापरेटिव्ह है उनमे बई एक के प्रस्ताव में लिखा हुआ है कि हम सरक री ट्स्ट के लिए रुपया दे रहे है। और मान्यवर, जो ट्रस्ट डीड मैंने देखे, जो जानकारी मुझ को मिली है उस के श्रन्सार मैं कह सक ः हं, चार ट्रस्ट हैं, जो ट्रस्ट हैं उन की तााद सिर्फ 3 है। उन में एक अन्तुले जी और दुसरी उन की पत्नी हैं इन सारी जान-कारियों को न ं इर वित्त मंत्री जी ने सदन को गुमर ह किया है।

दूसर जो असल मुद्दा है उस की तरफ मैं आनः चहत हूं। वेंकटरमन जी ने कहा कि श्रामिती इिंदर गांधी ने अपना ाम इन्छिरा प्रतिभा प्रतिष्ठान के लिए देने की अनुमति नहीं दी। मेरी जानकारी में यह असत्य हैं। सच्चाई इस प्रकार है। 9 अक्तूर, 1980 को अन्तुले जी ने ट्रस्ट की स्थापना का अपना इरादा घोषित किया। उन्होंने यह इ छा जाहिर की में ट्रस्ट का नाम श्रीमती इन्दिरा गांधी

[श्री सत्यपाल मलिक]

के नाम र रखन च हता हूं 11 **प्रक्तूबर को र**जनवन में एक सःमेलन हुग्र । (क्यबंधान) इह कहा । चुका है, मैं उसमें नहीं जाना चाहता । मान्यवर, जो मैं बात कह रह हूं उस के समर्थन में तीन चीजें उभरती हैं। महाराष्ट्र सरक र के जितने प्रकाशन हैं उनके जरिए इस बात का प्रचार किया गय कि यह सरकरी ट्रस्ट है ग्रीर श्रोमतो इन्दिर गधी के नःम पर ट्स्ट है। जितने ग्रखबार थे उनको जो तसोरें और केप्शन महाराष्ट्र सरकार के डायरेक्टोरेट ग्राफ इनफारमेशन ने दिये उन में इस बात का जिक्र था कि श्रीमतो इन्दिरा गांत्रो ने टस्ट को ग्रपनो सहमति दे दो । उस के ग्रलावा कांग्रेस (ग्राई) के कार्यकर्तांग्रों की बैठक में अन्त्ले जो ने श्रोमतो इन्दिरा गांधो को सहमित को बात कही वह सारे श्रवबारों में श्राया श्रीर यह मामला उठने तक कोई उसका कन्ट्राडिक्शन नहीं हम्रः । महाराष्ट्र के अखबार, सरकारो भ्रवबार ग्रीर सारे ग्रखबारों में उसका जिक होता रहा भेर, मान्यवर, सिर्फ कहना यह है कि 23 अगस्त, 1981 के पहले कसी भी शक्ल में कहीं भी श्रीमतो गांगो क नाम नहीं जुड़ा है, इसका ोई प्रमाण न प्रधान मंत्री के सेकेटे रेयट से अत्यत् न महाराष्ट्र सरकार से ग्रया।

मैं, ग्रन्त में, निवेदन करना चाहूंगा कि ग्रभी वकत है। पहले एक बार प्रधान मंत्री इस तरह की गलती कर चुके हैं। मैं ट्रेजरो बेंचेज का हमदर्द इसलिए होना च हा हूं कि ग्राज सारे देश को निगाह इस बात पर लगी हुई है। प्रधान मंत्री जब चुन जाता है तो सारे देश का प्रधान मंत्री होता है जन्म ग्रह ग्रलग बात है कि ग्राप 32 सेंकड़।

वोट से या 35 सेंकड़ा बेट से चुन कर आये हैं। चूंकि उन का नाम इन-वाल्व्ड है भीर जो वातावरण बना है उस की सफाई करने के लिए जरूरो है कि यह मामला प्रिविलेज अमटी के सामने जाना चाहिए श्रौर देश के सामने इस बात की सफाई होनी चाहिए । मैं नेता-सदन से निवेदन करना चाहंगा---विद्वान ग्रादमी हैं ---कि वह मेज पालियामेंटरी प्रकटिस का एक रिफरेंस देख लें। यह हाउस भ्राफ कामन्स का जर्नल है 1963 का है पेज नम्बर 246 है प्रोफ्यूमों वाले मामले में। टोरी पार्टी के जो लीडर थे इयान मैक- 💐 लियोड उन्होंने खुर प्रस्ताव किया था। मैं चाहूंगा कि उसी तरह का प्रस्ताव वेंकट-रमन के खिलाफ आप करें। आज नहीं करेंगे तोकल करना होना। उस प्रस्ताव की पढ़ कर भें अपनी बात खत्म कर देता हूं। प्रस्ताव यह था:

"Mr. John Profumo, in making a personal statement to this House on the 22nd day of March, 1963 which contained words which he later admitted not to be true, was guilty of a grave contempt of this House."

उसी पार्टी के लीडर ने यह प्रस्ताव किया था। भें आप से निवेदन करता हं कि आप इसी तरह का प्रस्ताव कर के अपनी साख को बचा सकते हैं। यह कह कर में अपनी बात को खरम करता हूं।

SHRI N. K. P. SALVE: Mr. Deputy Chairman, Sir, the question of contempt of the House ... (Interruptions) Sir, every question ...

श्री हुक्स देव नारायण यादव (बिहार): मेरा प्वाइंट श्राफ श्राइंट है।

श्री शिव चन्त्र शा: श्राप ने कहा कि हमको संक्षेप में श्रपनी बात कहनी चाहिए, श्रपने को कफाइन करना चाहिए। तो यह कोई डिबेट नहीं है कि हरएक को मौका दिया जाये। यह क्यों बोलेंगे ?

श्री नागेश्वर प्रसाद शाही : ग्ररण शोरी केखिलाफ प्रिविलेज का ुर्जनोटिस दे दें ग्रीर उसके बाद बोलें।

श्री उपसभापति : मैं ने उन इजाजत दो है। आई हैव परिमटेंड देम।

SHRI V. GOPALSAMY (Tamil Nadu): You hear this side also. ' (Interruptions). This is highly improper. Mr. Advani himself has expressed his desire to hear this side also. So, this is highly improper.

श्री हक्म देव नारायण यादव : जिस 🖿 रूल और नियम 187, 188 और 190 के तहत यह उठाया जा रहा है . . .

श्री सीताराम केसरी : चेयरमैन ने जो यह परमिशन दी है वह उन्होंने भ्रपने प्रोरोगेटिव पावर्स से दी है और उन लोगों को बोलने का मौका दिया है। उस में उन्होंने यह भी कहा कि एक एक ग्रादमी इधर से भी बोलेगा । इस लिये किसी किसी प्वाइंट ग्राफ ग्राडंर का इसमें प्रश्न नहीं उठता ।

श्री शिव चन्द्र झा: कोई नियम तो होगा कोई रूल तो होगा जिस के तहत ग्राप बोलेंगे ?

श्री उपत्रभागति : सर्वाल यह नहीं है। जब यह इजाजत दी गयी कि म्राप ग्रपना प्वाइंट ग्राफ व्यू रख सकते हैं तो उसी समय यह इजाजत भी दो गयो कि एक सदस्य को इधर से भी सुरा जाएगा। **ग्राप ग्र**पनी बात कह सकते हैं इस बारे में कि इस पर इजाजत क्यों दो जाये श्रोर वे कह सकते हैं, बता सकते हैं कि इस के लिये इजाजत क्यों न दी जाये। यही उन कराकहना है।

श्री हक्म देव नारायण यादव : मेरी भ्रापत्ति है कि क्या

श्री कल्पनाथ राय: ग्राप क्या सुनते हैं? क्यायही तरीका है?

डा॰ भाई महाबीर : चेयरमैन के साथ बात करने का क्या यही तरीका है ? (व्यवधान)

SHRI V. GOPALSAMY: They have moved a motion of privilege. Now we want to hear this side also.

श्री हुस्म देव नारायण यादव: मैं बहुत विनम्रताके साथ निवेदन कर रहा हूं

भी उपसमापति : एक ग्रांदमी को अभी में सुत रहा हूं और ग्राप इधर है खड़े हो गये। यह क्या है?

श्री हक्म देव नारायण यादव: मेरा यह कहना है कि जब ग्राप नियम के ग्रन्सार चल रहे हैं...

SHRI NARASINGHA NANDA (Orissa): I am making a submission. (Interruptions) What he is saying is ...

श्री जे के जेन: यह कौन सा नियम है कि जिस के अनुसार हुक्मदेव जी बोल रहे हैं? यह जो सभापति महोदय ने डिबेट करायी है यह बिना नियम के करायी है। इसके लिये कोई नियम नहीं है।

श्री हक्म देव नारायण यादव: जिस नियम का उन्होंने उल्लेख किया था उस नियम के तहत वह लोग अपके आदेश की भारतेला न कर रहे थे। भें उन से पूछना चाहता हं कि वे लोग भव किस नियम के तहत बोल रहे हैं। (ब्यवधान) किस नियम के तहत वे बोल रहे हैं यहम्झे बता दें।

भी उपसमापति : भाप बैठें। मिल्टर सास्वे प्लीज।

श्री हक्म देव नारायण यादवः उन का विशेषाधिकार किस के खिलाफ है यह मैं जानना चाहता हूं। (व्यवधान)

ं श्री शिव चन्त्र शाः ग्राप को माफी मांगनी पड़ेगी इसी सदन में।

(Interruptions)

SHRI N. K. P. SALVE: Mr. Deputy Chairman, Sir, I think the question of privilege, the whole House will agree. is as much an important subject for the purposes of this House or the other House as it is a sacred subject. It is a serious subject because the auestion involves maintaining dignity of the House; it involves invariably where it is a question of breach of privilege of one Member protecting the rights of that Member against any infringement of the rights given to him qua Member of Parliament, compendiously described as privilege of the Member. I would have expected that in a debate like this because an extraordinary procedure, an unprecedented procedure, has been adopted this time. Members have been allowed to make their submissions to entitle them for admission of the motion which they have given, to make their submissions to make out a prima facie case. A precedent never followed earlier, but you in. your wisdom have allowed this. But, since this happened, I would expected, seeing the seriousness and the importance of the matter, Members should have shown highest of circumspection, highest of restraint and not utilize the occasion to outrage the sanctity of this House. And some of the Members, I submit respectfully, have degraded and debased the floor of this House under the name of the privilege motion only to show what in the highest degree can be termed as political gimmickry only for the purposes of publicity. I regret very much that this should have been done. Some of the Members have restrained themselves; others have shown lack of restraint just to make use of political gimmickry.

Now I come to the point—and when I do that, you will find that what is

said in this House is entirely for collatoral purposes; the privilege of the House is not at their heart. They think that they can make some political gains out of it. But they are totally mistaken.

Sir, two types of motions have been given: One relates to Mr. Venkataraman and the other to Mr. Arun Shourie What is the gravamen of the charge so far as Mr. Venkataraman is concerned? That I will deal with, and the other will automatically have been dealt with. So far as Mr. Venkataraman is concerned, the gravamen of the charge is that Mr. Venkataraman, inter vlia, stated, and I quote:

"What she agreed to was that the Pratishthan should be established and not that her name should be associated with it, and when she came to know about it she asked them to withdraw her name Therefore, there is no question of her having asked them to associate her name with these things."

This is what he said. Sir, every word, every alphabet, every comma and full stop which he has said is utterly true and correct, and what Mr. Arun Shourie has written is wholly untrue, irresponsible. Why it is that we do not support the privilege motion against him, is a matter to which I will come later on

Suffice it to say that they have themselves agreed that if Mr. Venkataraman was right, Mr. Shourie was wrong, and if Mr. Shourie was right, Mr. Venkataraman was right And still both of them are trying to raise the question of privilege.

SHRI DINESH GOSWAMI: What is meant by both? I am an independent Member?

SHRI N. K. P. SALVE: An absolutely independent Member (Interruptions) Sir, I have no doubt about the independence of Mr. Goswami. The only thing is that once a while he performs a marriage of convenience

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and at inconvenient times he gets out of the marriage. That is part of the game. Why go further into it? Let us come to the main issue straight-away.

Sir, if every comma and full stop of this is correct, then, there is no question of any privilege against Mr. Venkataraman. Sir, no one has denied one fact which must be stated at the outset. No one has denied that in Bombay the trust has functioned in. the name of Indira Gandhi Pratibha Pratishthan. That is not the issue. No one has denied that a photograph was taken No one has denied that a certain caption was given to the photograph. But, Sir, the crucial factor which all of them have neglected to mention is, assuming while not conceding, that the Marathi translation given of 'Sahbhagi' is correct. That is hopelessly incorrect. I have got the dictionary here, and I am going to show you the meaning, in the dictionary, of association. Whether it is 'Sahbhagi' or 'sahkari' or anything else, can that document, even by any wildest stretch of imagination, be called a document of consent?

SHRI LAL K. ADVANI: The Maharashtra Government calls it.

SHRI N. K. P. SALVE: Maharashtra Government calls it, are we, in this House, to sit in judgement over the acts of commissions and omissions of the Maharashtra Government? Tomorrow the Maharashtra Government will sit in judgement over the acts of commissions and omissions of this House. The Maharashtra Government cannot commit some error and cannot publish something which is incorrect but whatever Mr. Venktasubstantiated by raman says, duly documents which I will be referring to here, is wrong, wilfully so, Sir! Surely, a document of consent-I do not know whether Mr. Advani is conversant with the rules of interpretation of documents-is a legal consent, and it has to be given in a particular manner. In a Marathi document it is not written. If you were to mistake 'sahbhagi' to be a document of consent and if you say this in Maharashtra, people will only laugh at you; they will not even smile, for the simple reason that a document of consent is an entirely different document, and this has nothing to do whatsoever with consent. That is the truth accepted by each one of them. Not one of them has said that it was a document of consent. What consent has been given?

The 'document of consent' and the photograph have been so much relied upon. Was there anything else? They have said that the declaration was made before large many people and that Mrs. Gandhi had consented to the name of the Pratishthan to be made the Indira Gandhi Pratisha Pratishthan. Have they relied upon any document whatsoever? Have they relied upon any evidence whatsoever which is credible even before the people? Forget the test of evidence to be applied in a court of law.

What have they relied upon or their statement even before the people that Mrs. Gandhi has given her consent for the Pratibha Pratishthan to be named as Indira Gandhi Pratibha Pratishthan?

SHRI LAL K. ADVANI: Mr. Antulay has said it.

SHRI N. K. P. SALVE: Again Mr. Antulay is brought in. Mr. Antulay has also said one thing; may I quote it?

(Interruptions)

SHRI LAL K. ADVANI: After ten months he says this.

(Interruptions)

SHRI N. K. P. SALVE: Let me quote what Mr. Antulay said on the floor of the House there, which is equally true. Otherwise he will be hauled up for breach of privilege in that House. We cannot haul him up here. This is what Mr. Antulay said. Now, Mr. Antulay is being quoted right, left and centre and out of context. Whatever may be the lapses of Mr. Antulay, whatever may be the lapses of the Maharashtra Govern-

ment, whatever may be the lapses of the Information and Publicity Department of Maharashtra, this is what Mr. Antulay said, and I want to quote from a national daily. It is not from Bombay...

SHRI PILOO MODY: Which paper?

SHRI N. K. P. SALVE: "The Hindu".

SHRI PILOO MODY: What is your contention? "The Hindu" of this date is correct but all the newspapers of October, 10 are wrong?

SHRI PRANAB KUMAR MUKHER-JEE: This is the latest.

SHRI N. K. P. SALVE: My difficulty is that my learned friend on the opposite side has had nothing to do with the forensic field. He is busy drawing caricatures and drawing buildings, etc. And on an issue which requires a certain degree of. (Interruptions). It is not a personal attack. In good humour he will take it. One cannot be even a Jack of all trades. I will not be able to draw a straight line. If I say something on architecture, I would be as stupid and ridiculous as he is on...

(Interruptions)

SHRI PILOO MODY: I accept your proposition. You are the expert on corruption, not me.

SHRI N. K. P. SALVE: Sir, this is what Mr. Antulay says. I am quoting from "The Hindu" of the 10th September:

"The Chief Minister said in the State Assembly, while replying to the debate on the issue of collection of funds for the Pratishthan and other trusts..."

During his one-hour speech, Mr. Antulay said: "On the very first day Mrs. Gandhi had said that her name should not be associated with the Pratishthan. But I only felt.."

(Interruptions)

SHRI J. K. JAIN: What is this sound? You are capable of doing this only? (Interruptions).

SHRI RAMANAND YADAV (Bihar):***

MR. DEPUTY CHAIRMAN: Don't record it.

SHRI N. K. P. SALVE: I quote:

During his one-hour speech, Mr. Antulay said:

"On the very first day, Mrs. Gandhi had said that her name should not be associated with the Pratishthan. But I only felt that I would be able to persuade her and she will give her consent."

Mr. Antulay said he was deeply sorry that Mrs. Gandhi was associated with the controversy even though she had refused permission to name the Pratishthan after her. He thought he would be able to persuade her. "This was the only mistake I have made", he said.

Now, this is what Mr. Antulay said.

SHRI PILOO MCDY: How much did this item cost?

SHRI N. K. P. SALVE: Mr. Antulay may speak lies. Assuming, while not conceding, that everyone may tell a lie to save his skin, will documents tell a lie today?

SHRI LAL K. ADVANI: No.

SHRI N. K. P. SALVE; And if documents do not lie, does not this document merely say—Mr. Advani, I put it to you—"I am happy to associate myself with the Pratibha Pratishthan of Maharashtra"? If this is what is stated, are they reading into this that the Pratibha Pratishthan of Maharashtra may be named as Indira Gandhi Pratibha Pratishthan?

SHRI LAL K. ADVANI: After the signing of this document, immediately it is registered as Indira Gandhi Pratibha Pratishthan. What else is the implication?

^{***}Not recorded.

SHRI N. K. P. SALVE: I am not for a moment contesting that claim that the trust ... (Interruptions).

SHRI PILOO MODY: What did you read? What did you quote just now? (Interruptions)

SHRI N. K. P. SALVE: The alleged document of consent. This is what is written on the document.

SHRI PILOO MODY: My understanding is that the document was in Marathi. Am I correct?

SHRI N. K. P. SALVE: The document was in English.

SHRI PILOO MODY: This is what you were reading?

SHRI N. K. P. SALVE: Yes. (Interruptions). I am grateful to Piloo Mody for having raised this point that the document was in English because instead of translating Marathi into English, I am now going to translate English into Marathi to show what it means. And then understand its clear implications, and you will have no doubt left, if you make an objective evaluation of what Mr. Venkataraman has said, along with some other document that I am pointing out to. You will have no doubt left whatsoever, whatever else the document may be called but it will never be called a document of consent, That is what Mr. Arun Shourie's article said. Have I for a moment said that what Mr. Advant read as one of the recitals in the trust deed is wrong? Indeed, the trust deed, the recital, is there. It was named Indira Gandhi Pratibha Pratishthan. Is this what he said?—that for some time it was not being named as Indira Pratibha Pratishthan. The appellation was not that of Indira Gandhi Pratibha Pratishthan—that is not what Mr. Venkataraman said. What Mr. Venkataraman said was she did not give her consent. Purely a recital in a trust deed that it is named so and so does not mean that the person has given his or her consent. Many times trust deeds are made in the names of persons who have not given their consent...

श्री लाल कृष्ण श्रीडवाणी: प्रधान मंत्री जी इंकार कर दें ग्रीर उसके बाद भी ग्रंतले साहब ज्यादती करें, नहीं हो सकता हैं।

against Minister and

Shri Arun Shouri

SHRI N. K. P. SALVE: I am coming to that...

SHRI PILOO MODY: May I ask another question? God knows how many hundreds of reports appeared on 10th October and thereafter this trust has been named after her... (Interruptions). She has an mous publicity department and large staff which constantly combs all the publications. Nobody brought to her attention, she did not thereafter request for an immediate withdrawal!

SHRI LAL K. ADVANI: On July 23 Mr. Dhawan wrote for this...

SHRI N. K. P. SALVE: I am coming to that...

SHRI PILOO MODY: I am asking a simple question.

SHRI N. K. P. SALVE: My simple answer is this. Maybe, there was some delay because of the communication gap. But long before the controversy started long before anyone raised a finger against Mrs. Indira Gandhi...

SHRI PILOO MODY: Is it a communication gap or is it a communication lapse?

SHRI N. K. P. SALVE: Are we debating that there was no delay? The crucial question is this. If you want to question the bona fides, unless we understand the fact that there was absolutely not a finger raised against the mode of collection nor any allegation made about tht mala fides of the trust in June, and the Special Assistant of the Prime Minister wrote a letter to Mr. Antulay...

SHRI LAL K. ADVANI months after that.

SHRI N. K. P. SALVE; From November to June is 9 months? What [Shri N. K. P. Salve]

method of calculation is this? June to November is 9 months? At least be correct in the calculation.

SHRI LAL K. ADVANI: October to June.

SHRI N. K. P. SALVE: M_T : Advani, even from October to June does not make 9 months. Don't be obsessed with 9 months. . .

SHRI PILOO MODY: I would like to know which system of geometry is adopted. According to the Ucleadian system of geometry on which modern mathematics is based, October to June is 9 months.

SHRI J. K. JAIN: No mention of dates? Which day of October to which day of June? Then you calculate.

SHRI N. K. P. SALVE: From 11th October to 7th June doesn't make 9 months. Anyway, now it is a question of privilege that I made a wrong statement. So, give another notice of breach of privilege. Now, in the month of June what is crucial is this: whether or not in the first week of June, it is well established that so far as the trust is concerned, this political controversy was nowhere on the scene. Is it not clear that sometime in the first week of June, though in Maharashtra it was functioning as Indira Gandhi Pratibha Pratishthan, either here in this House or in the other House nobody had ever said that there was anything mala fide about this Pratibha Pratishthan collecting money in the manner in which it was collecting or that there was any impropriety nor was there anything said that probity or purity in public life or public morality were involved in Mr. Antulay associating himself with a trust which was collecting funds. None of these issues were raised in the month of June and in the month of June itself Mrs. Gandhi wrote-and it is not denied that it was written in June-and the document in original has been produced here and as the basis for

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exonerating Mr. Venkataraman, she stated:

"While I am interested in the subject and while I do want the functions of the Trust to go on, I do not allow my name to be associated and, therefore, I would want you to delete my name from the Trust."

This is what she has said. "I want my name to be deleted from this." This is what she said and this is what Mr. Venkataraman mentioned. This is what she said when she came to know about it and she asked him to withdraw her name

SHRI PILOO MODY: The crucial question is when she came to know about it. (Interruptions). The crucial point is when she came to know about this.

SHRI L. K. ADVANI: Sir, Mr. Antulay has thanked her for agreeing to it. (Interruptions). When he has thanked her for agreeing to this...

MR. DEPUTY CHAIRMAN: Let him conclude, please.

SHRI N. K. P. SALVE: Sir, before your judgment is pronounced, they are already acting hopelessly demoralised and as a last resort. Let this listen now.

(Interruptions).

SHRI PILOO MODY: Sir, I do not want the gentlemanly behaviour of the Opposition in comparison to that of the ruling party members, to be construed as demoralised. As gentlemen, Sir, we would like to hear the other point of view even though it is fabricated.

(Interruptions)

MR. DEPUIY CHAIRMAN: Please let him conclude now.

(Interruptions)

SHRIMATI AMARJIT KAUR (Punjab): Sir. what is this? Everytime this honourable Member is getting up and saying something.

(Interruptions)

SHRI PILOO MODY: Madam. I would recommend other issues like 'Khalistan' to you.

(Internuptions)

SHRI SANTOSH MITRA (West Bengal): Sir, I object to the remark of the honourable Member that the Opposition is demoralised.

(Interruptions)

MR. DEPUTY CHAIRMAN: Please let him conclude.

SHRI N. K. P. SALVE: Sir, I am coming to another contention against what Mr. Venkataraman has said and I will show how Mr. Venkataraman has been completely exonerated. He said: "I am producing the original document signed by the Prime Minister on 11th October, 1980", which clearly shows that the signed document bearing the caption "Pratibha Pratishthan"...

(Interruptions)

SHRI LAL K. ADVANI: Sir. what is it that is being quoted now? (Interruptions). I would like to know what it is that he is quoting from. He did not quote in the House. (Interruptions), I do not think Mr. Venkataraman quoted from it. this is an official document and if it is quoted here, it should be placed on the Table of the House.

SHRI J. K. JAIN: No, no.

SHRI LAL K. ADVANI: Sir, read out from his notes. He did not quote from any document. I do not object to his mentioning it. But I want to know what it is because I thought he was only quoting from his notes. If it is a document that is being quoted, then it should be placed on the Table.

(Interruptions)

SHRI PRANAB KUMAR MUKH-ERJEE: It is not a document. He is only quoting from his notes.

SHRI N. K. P. SALVE: I am quoting from the notes given to me by Mr. Venkataraman to show as to what his defence is in this. He has given catain defence and I am quoting from the notes. (Interruptions). I am quoting from his notes. He has given certain defence and I am quoting from the notes (Interruptions). And, Sir, whether it is to be placed or not to be placed may be your decision. I am reading from the notes to show what the truth of the matter is, what the newspapers publish.

SHRI PILOO MODY: The whole world knows about it. When the whole world knows about it, only his papers do not mention it.

(Interruptions)

SHRI N. K. P. SALVE: This is what Mr. Venkataraman's contention is and his contention is that he was producing the original document of 11-10-1980 which says that Mrs. Gandhi signed the document bearing the caption "Pratibha Pratishthan". (Interruptions), "When it is 'Pratibha Pratishthan'", further he says, "and not Indita Candhi Pratibha Pratishthan as stated in the newspaper report relied upon by the honourable Members, the honourable Members see that report and decide that Gandhi has not signed document of consent to the Trust of Indira Gandhi Pratishthan to be named Pratibha after her."

(Interruptions)

SHRI PILOO MODY: I do not think this is correct.

(Interruptions)

SHRI N. K. P. SALVE: I am not . yielding. Please sit down. (Interruptions)

SHRI LAL K. ADVANI: Sir, copy of the "Lokraj" was produced before you. (Interruptions) It is a copy of the "Lokraj".

MR. DEPUTY CHAIRMAN: That is all right. Let him conclude now.

SHRI LAL K. ADVANI: Indian Express" is not the right thing. It is the "Lokraj" which is important because that is the Government document.

MR. DEPUTY CHAIRMAN: Both be the things are there. They must there.

SHRI LAL K. ADVANI: What mean to say is that I am not relying on "The Indian Express".

Shri Arun Shouri

SHRI N. K. P. SALVE: Sir, the Trust deed was registered on the 18th November, 1980 and you can see the tour programme of Mrs. Gandhi. If it is registered on the 18th November, 1980, how could it be inaugurated in October? (Interruptions). Sir, this is just like saying that a child is guilty of certain acts which, in point of time, were done before the child was born. (Interruptions).

SHRI NAGESHWAR PRASAD SHAHI: No, no.

(Interruptions)

2 P.M.

SHRI N. K. P. SALVE: This is your interpretation.

(Interruptions).

The inauguration of the trust by usage, by practice, and by every known social custom....

(Interruptions).

SHRI NAGESHWAR PRASAD SHAHI: No. (Interruptions). A trust can be inaugurated before registration.

(Interruptions).

SHRI PILOO MODY: Mr. Deputy Chairman, Sir, he is misleading the House. Mr. Salve and I can sit in the lobby and discuss the matter. The trust is operative from that moment. That is the law.

(Interruptions)

SHRI N. K. P. SALVE: There is some function. There is some...(Interruptions). There is bound to be some ceremony, and if you are going to say 'No' ... (Interruptions) let the country know...(Interruptions). Please yourself.

(Interruptions).

SHRI LAL K. ADVANI: Mr. Salve used the word * I think it is totally unparliamentary.

(Interruptions).

MR. DEPUTY CHAIRMAN: It will not be recorded.

SHRI PILOO MODY: Let it be on record and let it show what sort of person he is.

SHRI LAL K. ADVANI: It is totally unparliamentary. You cannot call an hon. Member a *

SHRI PILOO MODY: I want it to be on record.

MR. DEPUTY CHAIRMAN: Now it has been done.

SHRI PILOO MODY: I want it to be known that Mr. Salve called me *and it should be on records.

(Interruptions)

SHRI J. K. JAIN: Are you not a • (Interruptions)

SHRI N. K. P. SALVE: I regret having used the word in the rush of the moment which I should not use. But I will humbly pray to him not to act as one.

(Interruptions).

The trust was registered itself November, and it is nobody's case that Mrs. Gandhi anywhere near this date went to Bombay and, therefore, the question of inauguration just does not arise. There is a document in original which, Mr. Venkataraman tells me, has been submitted to the Chairman. And this is a crucial document I rely upon, submitted to the Speaker and Chairman, Mr. Venkataraman says that the Prime Minister did not accord permission to Shri Antulay for naming the trust as Indira Gandhi Pratibha Pratishthan as the letter from Special Assistant to the Prime Minister in June, 1981 clearly shows. (Interruptions). What is it that you are trying to rely upon to drag Mrs. Gandhi's name into this, for dragging Mr. Venkataraman into this

^{*}Not recorded.

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SHRI LAL K. ADVANI: He wants only Mr. Antulay to be dragged into this.

(Interruptions)

SHRI N. K. P. SALVE: Who am I to drag him? (Interruptions), I nobody to drag Mr. Antulay. Mr. Antulay himself said that it was his own error. He dragged himself into by error. (Interruptions). This is the difficulty. He dragged himself this by mistake, and as a result of this, by complete distortion. falsehood, by capricious and malicious propaganda they are dragging the name of two persons who nothing to do with the trust

(Interruptions)

This is capricious, this is malicious, entirely untrue. Sir, this is borne out by these documents. (Interruptions) The person concerned obviously has no knowledge of the document of consent or deliberately and wilfully does not say it. Whatever he writes constitutes a question of privilege. But is it proper that we give importance to such utterly false, untrue and irresponsible statements by newspapers? (Interruptions) I will show you precedents: forget about it. One way of punishing the guilty is by showing the contempt he deserves, by completely ignoring it.

Sir, I am citing the case in England. (Time bell rings). Sir, I will take Sir, there have been five minutes. cases in England where such instances have come about. The newspapers have published defamatory and libel statements but the Privileges Commit. tee refused them and decided not to take cognizance of them and ignored with the contempt they deserved. And that is what we want to do. Sir, from the May's Parliamentary Practice, I shall show you two famous cases, one in England and the other in India, from the May's Parliamentary Practice, 18th Edition, page 167. That Sir, this is from the will suffice. May's Parliamentary Practice, 18th edition, page 167. Sir, in some instances, the House has contended useif with adjudging the papers' complaint of a libel without taking any further action. And Sir, I am reading from the famous 'Daily Mail' case. This is as recent as 1947. And this is what the Privileges Committee had held that a breach had been committed by a false reporting that there was some secrei session of the Parliament, that Members participated in a secretive manner separately and then in the House, which was very derogatory to the dignity of the House. In that connection, the Privileges Committee said, and I am quoting from the report of the Privileges Committee of the House of Commons in the 'Daily Mail' case, 1948, page 4:

"Whilst recognising that it is the duty of Parliament to intervene in the cases of attacks which may tend to undermine public confidence in and support of the institution Parliament itself, your Committee think it important on the one hand, the law of Parliamentary privilege should not be administered in a way which would fetter or discourage the free expression of opinion or criticism, however prejudice or exaggerated such opinions or criticisms may be, and on the other hand the process of parliamentary institution should not be used in a way which would give imto irresponsible stateportance ments."

Sir, this is the procedure . . .

(Interruptions)

SHRI DINESH GOSWAMI: Sir, may I ask one question?

SHRI LAL K. ADVANI: Is it a Committee's Report?

(Interruptions)

SHRI N. K. P. SALVE: . . . below our dignity to give importance to untrue, fals capricious matters.

SHRI DINESH GOSWAMI; Sir may I put one question to Mr. Salve' Is it not a fact that in both the cases the matter went to the Privileges Committe... (Interruptions) In both

[Shri Dinesh Goswami.]

the cases, the matter went to the Privileges Committee and the Committee decided. Are you saying that if the permission is refused, there will be no privilege? In one case, the consent was given. These cases went to the Privileges Committee. They decided not to take up.

SHRI N. K. P. SALVA: Secondly Sir, I may read from the report of the Privileges Committee in India. Sir, I am reading from the 9th Report of the Privileges Committee of the Second Lok Sabha...

SHRI LAL K. ADVANI: Is it the Privileges Committee Report?

SHRI N. K. P. SALVE: The Report of the Privileges Committee.

SHRI DINESH GOSWAMI: Send in to the Privileges Committee.

SHRI PILOO MODY: Mr. Deputy Chairman, Sir, the hon. Member has quoted . . (Interruptions). Sir, I am on a point of order. (Interruptions) Kindly make him sit down. I am on a point of order.

MR. DEPUTY CHAIRMAN: Yes, Please.

SHRI PILOO MODY: Sir, he has quoted two examples, both Reports of the Privileges Committee, one of the House of Commons and the others of the Lok Sabha. We also maintain the same thing. Let the Privileges Committee come out with the same ruling. We do not mind. Let it go to the Privileges Committee first.

SHRI N. K. P. SALVE: Sir, you rightly heard the argument. It was only to be heard for the purposes of rejection. It is not understandable what they are saying.

Sir, I am reading from the 9th Report of the Privileges Committee of the Second Lok Sabha, page 2, and this is what they said:

هموروي المراع دارا أأما في خارات المساوفي وما يكانيو والأان

"The Committee are of the opinion that such remarks which cast aspersions and attribute irresponsibility tend to diminish the respect due to Parliament. Strictly construed, they would amount to a breach of the privileges of the committee. The Committee, however, feel that it is not consistent with the dignity of the House to take notice of every such statement which may technically constitute a contempt of the House. The House would best consult its dignity if it ignored such improprieties and indiscretions."

Sir,, I submit that the best way we can show contempt for utterly untrue, incorrect and false reporting in the Indian Express is by showing the contempt it deserves by ignoring it and by not sending it to the Privileges Committee.

श्री उपसभापति । सदन की कार्यवाही सवा 3 बजे तक के लिए स्थगित की जाती है।

The House then adjourned for lunch at eleven minutes past two of the clock.

The House reassembled after lunch at eighteen minutes past three of the clock, The Vice-Chairman (Shri Dinesh Goswami) in the Chair.

REFERENCE TO THE ALLEGED PLIGHT OF BUILDING CONSTRUCTION WORKERS IN DEIHI

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Special mentions. Shri Malik.

श्री सत्यपाल मिलक (उत्तर प्रदेश): मान्यवर, में सरकार का ध्यान दिल्ली में विभिन्न परियोजनाओं में निर्माण के काम में लगे हुए मजदूरों की काठनाइयों की तरफ दिलाना चाहता हूं। मेरे एक

وطأ الفهار العراقبي فالجاوج اوالي ممتع فيمين